

**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**FOURTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE TENTH (AUGUST) SESSION, 2022**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**



**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**AUGUST, 2022**

## **PREFACE**

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Tenth Session held from 8<sup>th</sup> August,2022 to 10<sup>th</sup> August, 2022 together with the Bulletin issued after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by the Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha on the above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh  
28.11.2022

Secretary.

**TABLE OF CONTENTS**

Sr. No.	Subject	Pages
1.	Statement regarding Council of Ministers etc.	
2.	Statement regarding party position	
3.	Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha	
4.	Programme Observed	
5.	Committees	
6.	Panel of Chairperson	
7.	Resignation Announcement	
8.	Leave of Absence	
9.	References	
10.	Financial Business	
11.	Legislation	
12.	Synopsis of the Bills	
13.	Resolution-	
	(i) Official	
	(ii) Non-Official	
14.	Report presented/laid	
15.	Papers presented/Laid/Re-laid	
16.	Adjournment Motions Under Rule-66-72	
17.	Calling Attention Motions Under Rule-73	
18.	Short Duration Discussion Under Rule-73-A	
19.	Statements made by the Ministers	
20.	Comparative Statement of speeches made and time taken thereon	
21.	Figures relating to Questions	
22.	Questions Statement	
23.	Statement showing the Date-wise Number of Starred Questions Answered/not put/Postponed	
24.	Statement showing the Date-wise Number of Starred Questions deemed to have been answered Under Rule 45 (1)	
25.	Date-wise Statement showing the number of Starred Questions in the name of Different Ministers	
26.	Walk-outs	
27.	Appendix	
	Bulletins (August) Session, 2022	

**STATEMENT REGARDING COUNCIL OF MINISTERS ETC.**  
**(As on 10<sup>th</sup> August, 2022)**

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**SPEAKER**

Shri Gian Chand Gupta

**DEPUTY SPEAKER**

Shri Ranbir Gangwa

**CHIEF MINISTER**

Shri Manohar Lal

**DEPUTY CHIEF MINISTER**

Shri Dushyant Chautala

**MINISTERS**

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister
7. Dr. Kamal Gupta, Urban Local Bodies Minister
8. Shri Davender Singh Babli, Development & Panchayats Minister

**MINISTERS OF STATE**

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Labour & Employment
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA  
AS ON 10 AUGUST, 2022.**

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	30
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07
8. Vacant	01
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Total	90

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## **SUMMONING, SITTINGS AND PROROGATION OF THE HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Tenth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 8<sup>th</sup> August, 2022, by an order of the Governor dated the 22<sup>nd</sup> July, 2022 and continued to meet till the 10<sup>th</sup> August, 2022 when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 14<sup>th</sup> August, 2022.

During the Session, the Sabha held 3 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA  
DURING ITS TENTH SESSION HELD FROM 8<sup>TH</sup> AUGUST, 2022 TO 10<sup>TH</sup>  
AUGUST, 2022.**

<b>Dated</b>	<b>Programme</b>
<b>8<sup>th</sup> August, 2022 (2:00 P.M. to 06.02 P.M.)</b>	<ol style="list-style-type: none"> <li>1. Obituary References (For details see under the heading 'References').</li> <li>2. Presentation and adoption of the First Report of the Business Advisory Committee.</li> <li>3. Presentation of Report of the Rules Committee.</li> <li>4. Presentation of Reports of the Select Committee on               <ol style="list-style-type: none"> <li>(i) The Haryana Municipal (Amendment) Bill, 2022.</li> <li>(ii) The Haryana Municipal Corporation (Amendment) Bill, 2022.</li> </ol> </li> <li>5. Presentation of Supplementary Estimates (First Instalment) for the year 2022-2023.</li> <li>6. Presentation of Report of the Committee on Estimates.</li> <li>7. Discussion and voting on the Demands for Supplementary Estimates for the year 2022-2023 (First Instalment).</li> <li>8. <b>OFFICIAL RESOLUTION</b> Regarding to withdraw the Haryana Control of Organised Crime Bill, 2020 <span style="float: right;">(Carried)</span> (For text of the Resolution/Details see heading 'Resolution')</li> <li>9. <b>LEGISLATIVE BUSINESS.</b> Bills to be Introduced The Code of Criminal Procedure (Haryana Amendment) Bill, 2022.</li> </ol>
<b>9<sup>th</sup> August, 2022 (11:00 A.M. to 5:00 P.M.)</b>	<ol style="list-style-type: none"> <li>1. <b>LEGISLATIVE BUSINESS</b> <b>Bills to be Introduced</b> <ol style="list-style-type: none"> <li>(i) The Haryana Goods and Services Tax (Amendment) Bill, 2022.</li> <li>(ii) The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.</li> <li>(iii) The Haryana Municipal (Amendment) Bill, 2022.</li> <li>(iv) The Haryana Municipal Corporation (Amendment) Bill, 2022.</li> </ol> <b>Bill for consideration and passing</b> The Code of Criminal Procedure (Haryana Amendment) Bill, 2022   <b>Bills for Introduction, consideration and passing</b> The Haryana Appropriation (No. 3) Bill, 2022.           </li> <li>2. <b>NON-OFFICIAL RESOLUTION</b>  Regarding to seek share of affiliation of colleges in Punjab University, Chandigarh and protect the interest of citizen and students of State and assure the paying share of grant in Punjab University.</li> </ol>
<b>10<sup>th</sup> August, 2022 (11:00 A.M. to 6:23 P.M.)</b>	<ol style="list-style-type: none"> <li>1. <b>Motion under Rule 15</b> regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely. <span style="float: right;">(Carried)</span></li> <li>2. <b>Motion under Rule 16</b> regarding adjournment of the Assembly Sine-die. <span style="float: right;">(Carried).</span></li> <li>3. <b>Presentation of Reports of the Committee on Public Accounts</b> <ol style="list-style-type: none"> <li>(i) Eighty Third Report of the Committee on Public Accounts for the year 2022-2023 on Reports of the Comptroller and Auditor General of India on Compliance of Social, General and Economics Sectors and State Finances for the year ended 31<sup>st</sup> March, 2020</li> <li>(ii) Eighty Fourth Report of the Committee on Public Accounts for the year 2022-2023 on Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31<sup>st</sup> March, 2018.</li> </ol> </li> <li>3. <b>LEGISLATIVE BUSINESS</b> <ol style="list-style-type: none"> <li>(I) <b>Bills for consideration and passing</b> <ol style="list-style-type: none"> <li>(i) The Haryana Goods and Services Tax (Amendment) Bill, 2022</li> <li>(ii) The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.</li> <li>(iii) The Haryana Municipal Corporation (Amendment) Bill, 2022.</li> <li>(iv) The Haryana Municipal (Amendment) Bill, 2022.</li> </ol> </li> <li>(II) <b>Bill for Introduction, Consideration and passing</b> The Haryana Police (Amendment) Bill, 2022. (referred to the Select Committee for consideration)</li> </ol> </li> </ol>

**COMMITTEES****(i) BUSINESS ADVISORY COMMITTEE****[Nominated on the 10<sup>th</sup> January, 2020 under Rule 33 (1) and (3)]**

- |    |  |                        |
|----|--|------------------------|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker                   | Ex-officio Chairperson |
| 2. | Shri Manohar Lal, Hon'ble Chief Minister                 | Member                 |
| 3. | Shri Anil Vjj, Hon'ble Home Minister                     | Member                 |
| 4. | Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister  | Member                 |
| 5. | Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition | Member                 |
| 6. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker               | Member                 |
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**(ii) COMMITTEE ON PUBLIC ACCOUNTS**

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 04<sup>th</sup> March, 2022 to nominate the members of the Committee on Public Accounts for the year 2022-2023, has nominated the following Chairperson/Members on 20<sup>th</sup> April, 2022 to serve on the Committee on Public Accounts: -

1.	Shri Varun Chaudhary, M.L.A.	Chairperson
2.	Shri Abhe Singh Yadav, M.L.A.	Member
*3.	Shri Subhash Sudha, M.L.A.	Member
4.	Shri Narender Gupta, M.L.A.	Member
5.	Smt. Nirmal Rani, M.L.A.	Member
6.	Shri Amit Sihag, M.L.A.	Member
7.	Smt. Shailly, M.L.A.	Member
8.	Shri Jogi Ram Sihag, M.L.A.	Member
9.	Shri Randhir Singh Gollen, M.L.A.	Member

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\*Shri Subhash Sudha, M.L.A. submitted his resignation from the membership of the Committee on Public Accounts on dated 13<sup>th</sup> July, 2022 and the same has been accepted by the Hon'ble Speaker w.e.f. 13<sup>th</sup> July, 2022.

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**(iii) COMMITTEE ON ESTIMATES**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 20<sup>th</sup> April, 2022 to serve on the Committee on Estimates for the year 2022-2023 under Rule 233(2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

1.	Shri Harvinder kalyan, MLA	Chairperson
2.	Rao Dan Singh, MLA	Member
3.	Shri Jaiveer Singh, MLA.	Member
4.	Shri Gopal Kanda, MLA	Member
*5.	Shri Lakshman Napa, MLA	Member
6.	Shri Parmod Kumar Vij, MLA	Member
7.	Shri Rajesh Nagar, MLA	Member
8.	Shri Mewa Singh, MLA	Member
9.	Shri Balraj Kundu, MLA	Member
**10.	Shri Subhash Sudha, MLA	Member

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\* Sh. Lakshman Napa, MLA has resigned from the membership of the Committee on Estimates of Haryana Vidhan Sabha on 28.06.2022 and his resignation was accepted by the Hon'ble Speaker w.e.f 28<sup>th</sup> June, 2022.

\*\* Sh. Subhash Sudha, MLA has been nominated as a member to serve on the Committee on Estimates w.e.f. 13<sup>th</sup> July, 2022 for the remaining period of the year 2022-23.

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**(iv) COMMITTEE ON PUBLIC UNDERTAKINGS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been authorized by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 04<sup>th</sup> March,2022 to nominate the Members of the Committee on Public Undertakings for the year 2022-2023 under Rule 235 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. The Hon'ble Speaker has nominated the following Chairperson/Members on 20<sup>th</sup> April,2022 to serve on the Committee on Public Undertakings.

1.	Shri Aseem Goel, M.L.A.	Chairperson
* 2.	Dr. Raghuvir Singh Kadian, M.L.A.	Member
3.	Shri Dura Ram, M.L.A.	Member
4.	Shri Pardeep Chaudhary, M.L.A.	Member
5.	Dr. Krishan Lal Middha, M.L.A.	Member
6.	Shri Mohan Lal Badoli, M.L.A.	Member
7.	Shri Sita Ram, M.L.A.	Member
8.	Shri Chiranjeev Rao, M.L.A.	Member
9.	Shri Kuldeep Vats, M.L.A.	Member
** 10.	Shri Neeraj Sharma, M.L.A.	Member

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\* Dr. Raghuvir Singh Kadian, M.L.A. has resigned from the membership of the Committee on Public Undertakings of Haryana Vidhan Sabha on 04<sup>th</sup> May ,2022 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 05<sup>th</sup> May, 2022.

\*\* Shri Neeraj Sharma, MLA as member to serve on the Committee on Public Undertakings w.e.f. 10<sup>th</sup> May,2022 for the remaining period of the year 2022-23.

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**(V) RULES COMMITTEE**  
**(Nominated on the 20<sup>th</sup> April, 2022)**

1. Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2. Shri Bhupinder Singh Hooda, M.L.A.	Member
3. Smt. Kiran Choudhry, M.L.A.	Member
4. Shri Ghanshyam Dass Arora, M.L.A.	Member
5. Dr. Abhe Singh Yadav, M.L.A.	Member
6. Shri Bharat Bhushan Batra, M.L.A.	Member
7. Smt. Naina Singh Chautala, M.L.A.	Member
8. Shri Sudhir Kumar Singla, M.L.A.	Member

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The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-83/2022/38, dated the 20<sup>th</sup> April, 2022.

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The Chairperson (Shri Ranbir Singh Gangwa, Deputy Speaker) presented the Reports of the Select Committee on the Haryana Municipal (Amendment) Bill, 2022 and the Haryana Municipal Corporation (Amendment) Bill, 2022 on 08.08.2022.

**SELECT COMMITTEE ON “(I)THE HARYANA MUNICIPAL (AMENDMENT) BILL, 2022 AND (II) THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) BILL, 2022”.**

[The Committee was constituted w.e.f. 04.04.2022 vide Haryana Vidhan Sabha Secretariat Notification No.HVS-LA-79/2022/32 dated Chandigarh, the 4<sup>th</sup> April, 2022.]

1. Shri Ranbir Gangwa, Hon’ble Deputy Speaker	Chairperson
2. Dr. Kamal Gupta, Urban Local Bodies Minister (Minister-in-charge of the Bills)	Member
3. Shri Aseem Goel, M.L.A.	Member
4. Shri Ghanshyam Dass Arora, M.L.A.	Member
5. Shri Parmod Kumar Vij, M.L.A.	Member
6. Shri Sudhir Kumar Singla, M.L.A.	Member
7. Shri Bharat Bhushan Batra, M.L.A	Member
8. Shri Neeraj Sharma, M.L.A.	Member
9. Shri Surender Panwar, M.L.A.	Member
10. Shri Ishwar Singh, M.L.A.	Member
11. Shri Nayan Pal Rawat, M.L.A.	Member

**(vi) COMMITTEE ON GOVERNMENT ASSURANCES**

**Nominated by the Hon'ble Speaker on 20<sup>th</sup> April, 2022 under Rule 244 (1) for the year 2022-2023.**

- |    |                                   |             |
|----|-----------------------------------|-------------|
| 1. | Shri Bharat Bhushan Batra, M.L.A. | Chairperson |
| 2. | Shri Abhay Singh Chautala, M.L.A. | Member      |
| 3. | Shri Rajinder Singh Joon, M.L.A.  | Member      |
| 4. | Shri Dura Ram, M.L.A.             | Member      |
| 5. | Shri Mahipal Dhanda, M.L.A.       | Member      |
| 6. | Shri Aftab Ahmed, M.L.A.          | Member      |
| 7. | Shri Sita Ram Yadav, M.L.A.       | Member      |
| 8. | Shri Subhash Gangoli, M.L.A.      | Member      |
| 9. | Shri Amarjeet Dhanda, M.L.A.      | Member      |
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**(VI)(a) THE COMMITTEE CONSTITUTED TO CONDUCT INQUIRY INTO  
THE MATTER OF ALLEGED SCAM IN THE  
ALLOTMENT OF FADS (VENDORS) IN DABUA VEGETABLE  
MARKET, FARIDABAD.**

Nominated by the Hon'ble Speaker on 30<sup>th</sup> June, 2021.

- |      |                                    |          |
|------|------------------------------------|----------|
| *1.  | Shri. Ghanshyam Dass Arora, M.L.A. | Convener |
| 2.   | Smt. Geeta Bhukkal, M.L.A.         | Member   |
| 3.   | Shri Deepak Mangla, M.L.A.         | Member   |
| **4. | Shri Narender Gupta, M.L.A.        | Member   |

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\* Shri Ghanshyam Dass Arora, MLA, a Member of the Committee was nominated by the Hon'ble Speaker as Convener of the Committee w.e.f 31.05.2022.

\*\* Shri Narender Gupta, MLA was nominated by the Hon'ble Speaker as Member to serve on the Committee Constituted to Conduct inquiry into the matter of alleged scam in the allotment of Fads (Vendors) in Dabua Vegetable Market, Faridabad w.e.f. 31.05.2022.

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**(vii) COMMITTEE ON SUBORDINATE LEGISLATION**

[The Committee was constituted w.e.f. 20.04.2022 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2022-23/39, dated 20<sup>th</sup> April, 2022]

1. Shri Ram Niwas, MLA	Chairperson
2. Shri Jagbir Singh Malik, MLA	Member
3. Shri Jaiveer Singh, MLA	Member
4. Shri Bishamber Singh, MLA	Member
5. *Shri Sanjay Singh, MLA	Member
6. Shri Ram Kumar Kashyap, MLA	Member
7. Shri Amit Sihag, MLA	Member
8. Shri Balbir Singh, MLA	Member
9. **Shri Indu Raj, MLA	Member
10. Advocate General, Haryana	Member

**Special Invitee**

\*\*\*Shri Laxman Singh Yadav, MLA

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\*Shri Sanjay Singh, M.L.A. resigned from the membership of the Committee w.e.f. 10.05.2022 vide Notification No. HVS-SLC-1/2022-23/53, dated 11.05.2022.

\*\*Shri Indu Raj, M.L.A. nominated as member of the Committee dated 11.05.2022, vide Notification No. HVS-SLC-1/2022-23/54, dated 11.05.2022.

\*\*\*Shri Laxman Singh Yadav, M.L.A. nominated as special invitee of the Committee dated 11.07.2022, vide Notification No. HVS-SLC-1/2022-23/60, dated 11.07.2022.

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**(viii) HOUSE COMMITTEE**

(Nominated on 20<sup>th</sup> April, 2022 for the year 2022-2023 under Rule 265)

- |    |  |                        |
|----|--|------------------------|
| 1. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Ex-Officio Chairperson |
| 2. | Mohd. Ilyas, MLA                           | Member                 |
| 3. | Shri Ram Kumar Gautam, MLA                 | Member                 |
| 4. | Shri Deepak Mangla, MLA                    | Member                 |
| 5. | Shri Randhir Singh Gollen, MLA             | Member                 |
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**(ix) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,  
SCHEDULED TRIBES AND BACKWARD CLASSES.**

**(Nominated on 20<sup>th</sup> April, 2022)**

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 4<sup>th</sup> March, 2022 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2022-2023, has nominated the following as Chairperson and Members on 20<sup>th</sup> April, 2022 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2022-2023:-

1. Shri Ishwar Singh, M.L.A.	Chairperson
2. Shri Lakshman Napa, M.L.A.	Member
3. Shri Rajesh Nagar, M.L.A.	Member
4. Shri Satya Parkash, M.L.A.	Member
5. Smt. Renu Bala, M.L.A.	Member
6. Shri Shishpal Singh, M.L.A.	Member
7. Shri Chiranjeev Rao, M.L.A.	Member
8. Shri Ram Karan, M.L.A.	Member
9. Shri Dharam Pal Gonder, M.L.A.	Member

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The Committee was constituted w.e.f 20<sup>th</sup> April, 2022 vide Haryana Vidhan Sabha, Secretariat's Notification No. HVS.Wel.SC, ST&BC/1/2022-2023/41, dated 20<sup>th</sup> April, 2022.

**(X) COMMITTEE OF PRIVILEGE**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 20<sup>th</sup> April, 2022 to serve on the Committee of Privileges under Rule 286(1) of the Rules of procedure and Conduct of Business in Haryana Legislative Assembly: -

	1.	Shri Sudhir Singla, M.L.A.	Chairperson
	2.	Smt. Kiran Choudhary, M.L.A.	Member
	3.	Shri Harvinder Kalyan, M.L.A.	Member
**	4.	Shri Aseem Goel, M.L.A.	Member
	5.	Shri Mohan Lal Badoli, M.L.A.	Member
*	6.	Shri Satya Parkash., M.L.A.	Member
	7.	Shri Varun Chaudhary, M.L.A.	Member
	8.	Shri Amarjeet Dhanda, M.L.A.	Member
***	9.	Shri Vinod Bhayana, M.L.A.	Member
***	10.	Shri Kuldeep Vats, M.L.A.	Member

\* Shri Satya Parkash, MLA Member of the Committee of Privileges has resigned w.e.f. 27<sup>th</sup> April, 2022.

\*\* Shri Aseem Goel, MLA Member of the Committee of Privileges has resigned w.e.f. 19<sup>th</sup> July, 2022.

\*\*\* Shri Vinod Bhayana, MLA and Shri Kuldeep Vats, MLA has been nominated as Member of the Committee of Privileges w.e.f. 09<sup>th</sup> August, 2022.

**(X) (a) COMMITTEE OF VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF HARYANA VIDHAN SABHA.**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 22<sup>nd</sup> June, 2022 to serve on the Committee of Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Haryana Vidhan Sabha under Rule 204 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

- |    |                                   |             |
|----|-----------------------------------|-------------|
| 1. | Shri Aseem Goel, M.L.A.           | Chairperson |
| 2. | Shri Bharat Bhushan Batra, M.L.A. | Member      |
| 3. | Shri Parmod Kumar Vij, M.L.A.     | Member      |
| 4. | Shri Mohan Lal Badoli, M.L.A.     | Member      |
| 5. | Shri Jogi Ram Sihag, M.L.A.       | Member      |
| 6. | Shri Narender Gupta, M.L.A.       | Member      |
| 7. | Shri Nayan Pal Rawat, M.L.A.      | Member      |
| 8. | Smt. Renu Bala, M.L.A.            | Member      |
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**(XI) COMMITTEE ON PETITIONS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Chairperson/Members to serve on the Committee on Petitions for the year 2022-23 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 20<sup>th</sup> April, 2022.

1.	Shri Ghanshyam Dass Arora, MLA	Chairperson
2.	Shri Jagbir Singh Malik, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Smt Shakuntla Khatak, MLA	Member
5.	Shri Leela Ram, MLA	Member
6.	Shri Laxman Singh Yadav, MLA	Member
7.	Shri Sanjay Singh, MLA	Member
8.	Shri Ram Niwas, MLA	Member
9.	Shri Sombir Sangwan, MLA	Member
*10.	Shri Ram Kumar Kashyap, MLA	Special Invitee

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\*Shri Ram Kumar Kashyap, MLA was nominated as a Special Invitee, vide notification No. HVS/Petitions/1/2022-23/55, 11<sup>th</sup> May, 2022.

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**(xii) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS****(Nominated on 20<sup>th</sup> April, 2022)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 20<sup>th</sup> April, 2022 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2022-2023 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

**Chairperson**

1. Shri Narendra Gupta, M.L.A.

**Members**

2. \*Dr. Raghuvir Singh Kadian, M.L.A.
  3. Shri Ghanshyam Saraf, M.L.A.
  4. Shri Bishan Lal Saini, M.L.A.
  5. Smt.Seema Trikha, M.L.A.
  6. Shri Bishamber Singh M.L.A.
  7. Shri Neeraj Sharma, M.L.A.
  8. Shri Surender Panwar, M.L.A.
  9. Shri Rakesh Daultabad, M.L.A.
  10. \*\*Shri Dura Ram, M.L.A.
  11. \*\*Shri Mamman Khan, M.L.A.
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\*. Dr. Raghuvir Singh Kadian, M.L.A., has resigned from the Membership of the Committee on Local Bodies and Panchayati Raj Institutions on 04<sup>th</sup> May, 2022 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 05<sup>th</sup> May, 2022 vide Notification No. HVS/LB/PRIC-1/2022-2023/48, dated 05<sup>th</sup> May, 2022.

\*\*Shri Dura Ram, M.L.A. as Member and Shri Mamman Khan, M.L.A as Special Invitee were nominated w.e.f. 11<sup>th</sup> May, 2022 for the remaining period of the year 2022-23 vide Notification No. HVS/LB/PRIC-1/2022-2023/56, dated 11<sup>th</sup> May, 2022.

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**(XIII) Subject Committee on Public Health, Irrigation, Power and  
Public Works (Buildings & Roads)**

**(Nominated on 20<sup>th</sup> April, 2022)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 20<sup>th</sup> April, 2022 to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2022-2023 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

1. Shri Deepak Mangla, M.L.A.	Chairperson
2. Shri Vinod Bhayana, M.L.A.	Member
3. Shri Lila Ram, M.L.A.	Member
4. Ch. Aftab Ahmed, M.L.A.	Member
5. Shri Dharam Singh Chokker, M.L.A.	Member
6. Dr. Krishan Lal Middha, M.L.A.	Member
7. Shri Praveen Dagar, M.L.A.	Member
8. Ch. Mamman Khan, M.L.A.	Member
9. Shri Shamsheer Singh Gogi, M.L.A.	Member
10. *Shri Sanjay Singh, M.L.A.	Special Invitee
11. *Shri Satya Prakash Jrawta, M.L.A.	Special Invitee

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**\* Shri Sanjay Singh, M.L.A., & Shri Satya Prakash Jrawta, M.L.A. were nominated as Special Invitees to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) by the Hon'ble Speaker w.e.f. 11.05.2022 vide notification No. PHIP&PW (B&R) C-1/2022-2023/52, dated 11<sup>th</sup> May, 2022 for the remaining period of the year 2022-23.**

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**(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2022-2023 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification no. HVS/E&H/1/2021-2022/45 orders dated 20<sup>th</sup> April, 2022.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Shri Jagdish Nayar, MLA	Member
3.	Smt. Naina Singh Chautala, MLA	Member
4.	Smt. Nirmal Rani, MLA	Member
5.	Shri Shamsher Singh Gogi, MLA	Member
6.	Smt. Shailly, MLA	Member
7.	Shri Shishpal Singh MLA	Member
8.	Shri Nayan Pal Rawat, MLA	Member
9.	Shri Indu Raj, MLA	Member
*10.	Mohd. Ilyas, MLA	Special Invitee

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\*Vide Notification No. HVS/E&H/1/2021-2022/51 dated 30th June, 2022, Hon'ble Speaker has pleased to nominate Mohd. Ilyas, MLA as Special Invitee to serve the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the remaining period of the year 2022-2023.

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**PANEL OF CHAIRPERSON**

On the 26<sup>th</sup> July, 2022 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for August Session, 2022 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly: -

1. Shri Aseem Goel Naneola, MLA.
  2. Smt. Seema Trikha, MLA.
  3. Shri Jagbir Singh Malik, MLA.
  4. Shri Randhir Singh Gollen, MLA.
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## **Resignation announcement by the Speaker**

The Speaker announced that Under Rule 58 (2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, Shri Kuldeep Bishnoi, MLA had resigned from his seat in the Haryana Legislative Assembly on 03.08.2022 and the same had been accepted by him from the same date.

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**Leave of Absence of Members announcement by the Speaker**

- (a) The Speaker informed the House that he has received an intimation through a letter from Shri Satya Prakash, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 8<sup>th</sup> August, 2022, as he is in abroad.
- (b) The Speaker informed the House that he has received an intimation through a letter from Shri Sanjay Singh, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 8<sup>th</sup> August, 2022, due to his health reasons.
- (c) The Speaker informed the House that he has received an intimation through a letter from Shri Harvinder Kalyan, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 8<sup>th</sup> August, 2022, as he is in abroad.
- (d) The Speaker informed the House that he has received an intimation through an e-mail from Shri Parmod Kumar Vij, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10<sup>th</sup> August, 2022 due to family function.
- (e) The Speaker informed the House that he has received an intimation through an e-mail Shri Balraj Kundu, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10<sup>th</sup> August, 2022 due to domestic affairs and personal reasons.
- (f) The Speaker informed the House that he has received an intimation through an e-mail from Shri Pardeep Chaudhary, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10<sup>th</sup> August, 2022 due to his personal reasons.

## REFERENCES

References to the deaths of late :-

1. Dr. Krishna Pandit, former Parliamentary Secretary of Haryana.
2. Chaudhary Hari Chand Hooda, former Member of Haryana Legislative Assembly.
3. Dr. Ram Kuwar Saini, former Member of Haryana Legislative Assembly.
4. Martyrs of Haryana.
5. Shri Surender Singh, Deputy Superintendent of Police.
6. Others.

were made on the 8<sup>th</sup> August, 2022, by the Chief Minister and spoke.

Shri Bhupinder Singh Hooda, Leader of opposition spoke.

The Speaker also associated himself with the sentiments expressed in the House, and spoke.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Dr. Krishna Pandit, former Parliamentary Secretary of Haryana	Dr. Sandeep Sharma, S/o Late Dr. Krishna Pandit, former Parliamentary Secretary of Haryana, Lal Maternity & General Hospital, Near ITI, Yamunanagar.
2.	Chaudhary Hari Chand Hooda, former Member of Haryana Legislative Assembly	Shri Ram Niwas Hooda (Advocate), S/o Late Chaudhary Hari Chand Hooda, former Member of Haryana Legislative Assembly, H.No. 1/29, Chankyapuri, Rohtak.
3.	Dr. Ram Kuwar Saini, former Member of Haryana Legislative Assembly	Smt. Geeta Devi, W/o Late Dr. Ram Kuwar Saini, former Member of Haryana Legislative Assembly, H.No. 373/20, Anandpura (Chamanpura), Rohtak.
4.	<b>Martyrs of Haryana</b>	
(i)	Subedar Sanjay Singh, Village Kheri Talwana, District Mahendragarh	Smt. Vinita Devi, W/o Late Subedar Sanjay Singh, Village Kheri Talwana, District Mahendragarh.
(ii)	Subedar Preetpal Singh, Village Kherla, District Gurugram	Sh. Abhishek Raghav, S/o Late Subedar Preetpal Singh, Village Kherla, District Gurugram.
(iii)	Sub Inspector Rajkumar Yadav, Village Missri, District Charkhi Dadri	Smt. Raj Bala Yadav, W/o Late Sub Inspector Rajkumar Yadav, Village Missri, District Charkhi Dadri.
(iv)	Sub Inspector Joginder Singh, Village Chhara, District Jhajjar	Smt. Aruna Kumari, W/o Late Sub Inspector Joginder Singh, Village Chhara, District Jhajjar.

<b>Sr. No.</b>	<b>Name of Deceased</b>	<b>Name of the Person/Authority to whom message of condolence was sent.</b>
(v)	Sub Inspector Vikram Singh, Village Tosham, District Bhiwani	Smt. Parveen Bala, W/o Late Sub Inspector Vikram Singh, Village Tosham, District Bhiwani.
(vi)	Sub Inspector Ajaz Khan, Village Chharora, District Nuh	Smt. Sameena, W/o Late Sub Inspector Ajaz Khan, Village Chharora, District Nuh.
(vii)	Assistant Sub Inspector Shivpal Singh, Village Paiga, District Mahendragarh	Smt. Shakuntla, W/o Late Assistant Sub Inspector Shivpal Singh, Village Paiga, District Mahendragarh.
(viii)	Assistant Sub Inspector Om Parkash, Village Putthi Mangalkhan, District Hisar	Smt. Sunita, W/o Late Assistant Sub Inspector Om Parkash, Village Putthi Mangalkhan, District Hisar.
(ix)	Havildar Suresh Kumar, Village Palda, District Jhajjar	Smt. Suman Devi, W/o Late Havildar Suresh Kumar, Village Palda, District Jhajjar.
(x)	Havildar Surender Kumar, Village Jewali, District Charkhi Dadri	Smt. Naseeb Kaur, W/o Late Havildar Surender Kumar, Village Jewali, District Charkhi Dadri.
(xi)	Havildar Sriom Gautam, Village Mehrana, District Charkhi Dadri	Smt. Kavita, W/o Late Havildar Sriom Gautam, Village Mehrana, District Charkhi Dadri.
(xii)	Havildar Vikram Singh, Village Berla, District Charkhi Dadri	Smt. Rama Devi, W/o Late Havildar Vikram Singh, Village Berla, District Charkhi Dadri.
(xiii)	Havildar Devender Kumar, Village Dohar Khurd, District Mahendragarh	Smt. Suman, W/o Late Havildar Devender Kumar, Village Dohar Khurd, District Mahendragarh.
(xiv)	Havildar Bir Singh, Village Bawana, District Mahendragarh	Smt. Sushila Devi, W/o Late Havildar Bir Singh, Village Bawana, District Mahendragarh.
(xv)	Rifleman Surender Singh Bura, Village Ghirai, District Hisar	Smt. Santosh, W/o Late Rifleman Surender Singh Bura, Village Ghirai, District Hisar.
(xvi)	Sergeant Mahesh Chander, Bahadurgarh, District Jhajjar	Smt. Sarita, W/o Late Sergeant Mahesh Chander, H.No.7/223, Shastri Nagar Line Par, Bahadurgarh, District Jhajjar.
(xvii)	Naik Manoj Kumar, Village Naurangabas Jattan, District Charkhi Dadri	Smt. Usha Rani, W/o Late Naik Manoj Kumar, Village Naurangabas Jattan, District Charkhi Dadri.
(xviii)	Lance Naik Rohit Rao, Village Khatod, District Mahendragarh	Shri Attar Singh, F/o Late Lance Naik Rohit Rao, Village Khatod, District Mahendragarh.
(xix)	Lance Naik Nishan Singh, Village Bhavdin, District Sirsa	Smt. Ramandeep Kaur, W/o Late Lance Naik Nishan Singh, Village Bhavdin, District Sirsa.

<b>Sr. No.</b>	<b>Name of Deceased</b>	<b>Name of the Person/Authority to whom message of condolence was sent.</b>
(xx)	Aircraftman Ankit Yadav, Village Khampura, District Mahendragarh	Shri Radhey Shyam, F/o Late Aircraftman Ankit Yadav, Village Khampura, District Mahendragarh.
(xxi)	Sepoy Surender, Village Balana, District Mahendragarh	Smt. Suman Devi, W/o Late Sepoy Surender, Village Balana, District Mahendragarh.
(xxii)	Sepoy Sachin, Village Dhanunda, District Mahendragarh	Smt. Preeti, W/o Late Sepoy Sachin, Village Dhanunda, District Mahendragarh.
5	Surender Singh, Deputy Superintendent of Police	Smt. Kaushalya Devi, W/o Late Shri Surender Singh, Deputy Superintendent of Police, H.No. 713, Sector-4, Part-II, Kurukshetra.
6.	<b>Common</b>	
(i)	Shri Bhagwan Dass	Shri Ranbir Gangwa, Deputy Speaker of Haryana Vidhan Sabha, Kothi No. 890, Raja Ram Gardern, Kaimri Road, Hisar.
(ii)	Smt. Geeta Devi	Shri Ram Kumar Gautam, MLA, H.No. 1593, Sector-13, Hisar.
(iii)	Shri Ashok Kumar	Shri Ghanshyam Saraf, MLA, Bagh Kothi, Gali No. 3, Loha Bajar, Bhiwani.
(iv)	Shri Suresh Yadav	Shri Chiranjeev Rao, MLA, H.No. 315-L, Model Town, Rewari.

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**FINANCIAL BUSINESS****I. THE SUPPLEMENTARY ESTIMATES FOR THE YEAR 2022-2023 (FIRST INSTALMENT)**

The Supplementary Estimates for the year 2022-2023 (First Instalment) were presented by the Chief Minister to the Sabha on the 8<sup>th</sup> August, 2022 and voted on the same day i.e. 8<sup>th</sup> August, 2022.

There were in all 14 Demands for Grants totalling a sum of ₹1976,08,85,000/-.

According to the previous practice and to save the time of the House, all the Demands for Grants (No. 1 to 3, 5, 10 to 17, 19 and 20) on the order paper were deemed to have been read and moved together in the House on the 8<sup>th</sup> August, 2022. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

No Member rose to speak.

Demand No. 1 to 3 were put together and carried.

Demand No. 5 was put and carried.

Demand No. 10 to 17 were put together and carried.

Demand No. 19 & 20 were put together and carried.

**II. THE HARYANA APPROPRIATION (NO. 3) BILL, 2022.**

The Haryana Appropriation (No.3) Bill, 2022 (Bill No. 20-HLA of 2022) in respect of the Supplementary Estimates for the year 2022-2023 (First Instalment) voted by the Sabha on the 8<sup>th</sup> August, 2022 was introduced and considered on 9<sup>th</sup> August, 2022.

There were 14 Demands in all totalling a sum of ₹1976,08,85,000/-.

The Bill was passed.

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**LEGISLATION**

The Sabha considered the Legislative Business on 08.08.2022, 09.08.2022 and 10.08.2022. The Sabha passed Six Bills including one Appropriation Bill in respect of the Supplementary Estimates for the year 2022-2023 (First Installment) (See Table).

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TABLE

Sr. No.	Title of the Bill	Bill No	Minister for Move Introducing/ Passing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
1.	2		3	4	5	6	7	8	9	10	11	12
1.	The Haryana Goods & Services Tax (Amendment) Bill, 2022	Bill No. 18-HLA of 2022	Deputy Chief Minister	09.08.2022	10.08.2022	- - -	- - -	- - -	- - -	- - -	3	10.08.2022
2.	The Code of Criminal Procedure (Haryana Amendment) Bill, 2022	Bill No. 19-HLA of 2022	Home Minister	08.08.2022	09.08.2022	- - -	- - -	- - -	- - -	- - -	4	09.08.2022
3.	The Haryana Appropriation (No.3) Bill, 2022.	Bill No. 20-HLA of 2022	Chief Minister	09.08.2022	09.08.2022	- - -	- - -	- - -	- - -	- - -	3	09.08.2022
4.	The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment), Bill 2022	Bill No. 21-HLA of 2022	Agriculture and Farmers Welfare Minister	09.08.2022	10.08.2022	4 2 -	- - -	- - -	- - -	- - -	7	10.08.2022

5.	The Haryana Municipal Corporation (Amendment) Bill, 2022	Bill No. 22-HLA of 2022	Local Bodies Minister	09.08.2022	10.08.2022	7 4 -	- - -	- - -	- - -	- - -	14	10.08.2022
6.	The Haryana Municipal (Amendment) Bill, 2022.	Bill No. 23-HLA of 2022	Local Bodies Minister	09.08.2022	10.08.2022	- - -	- - -	- - -	- - -	- - -	3	10.08.2022
7.	The Haryana Police (Amendment) Bill, 2022	Bill No. 24-HLA of 2022	Home Minister	10.08.2022	10.08.2022	5 5 -	- - -	- - -	- - -	- - -	13	Referred to the Select Committee on 10.08.2022

T – Treasury  
O- Opposition  
I- Independent

**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING  
AUGUST SESSION, 2022.**

1. The Haryana Goods and Services Tax (Amendment) Bill, 2022 (**Bill No. 18-HLA of 2022**) (**Introduced on 09.08.2022 and passed on 10.08.2022**).

This Bill seeks to amend the principal Act to make the Haryana Goods and Services Tax Act, 2017 on the lines of amendments carried out in the Central Goods and Services Tax Act, 2017 by Finance Act, 2022 (Central Act 6 of 2022). The amendments are being carried out on the basis of recommendations made by the GST Council and since the GST Law is implemented uniformly both by the Centre as well as the States, it is proposed to amend the HGST Act, 2017 in line with the amendments already carried out by the Finance Act, 2022.

2. The Code of Criminal Procedure (Haryana Amendment) Bill, 2022 (**Bill No. 19-HLA of 2022**) (**Introduced on 08.08.2022 and passed on 09.08.2022**).

This Bill seeks to amend the principal Act with a view The ‘Code of Criminal Procedure (Haryana Amendment) Bill, 2022’ relates to amendment in clause (b) of sub-section (4) of section 306 of the Code of Criminal Procedure 1973 to make provisions regarding bail to the approver.

3. The Haryana Appropriation (No.3) Bill, 2022 (**Bill No. 20-HLA of 2022**) (**Introduced on 09.08.2022 and passed on 09.08.2022**).

This Bill seeks to introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2022-23.

4. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022 (**Bill No. 21-HLA of 2022**) (**Introduced on 09.08.2022 and passed on 10.08.2022**).

This Bill seeks to amend the principal Act with a view to proposes to amend the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020 as amended up-to-date and to omit the following provision of sub-section 2 of Section 18 of the Act:

(2) The Authority shall recommend to the Government retail rates of water for individual household, industry or commercial establishment, supplied by concerned entity.”.

5. The Haryana Municipal Corporation (Amendment) Bill, 2022. (**Bill No. 22-HLA of 2022**) (**Introduced on 09.08.2022 and passed on 10.08.2022**).

This Bill seeks to amend the principal Act with a view that the Principal Accountant General (Audit), Haryana in its Inspection Report dated 02.02.2022 has pointed out that the procedure for distribution of Stamp Duty by Directorate of Urban Local Bodies to Municipal Corporations and to Directorate is not proper as the stamp duty is to be disbursed to the concerned Municipal Corporation only as per the provisions of the Act. To remove this anomaly and to make these provisions consistent with the Government notifications issued in this regard, amendment in clause (c) of sub-section (1) of section 87 of the Haryana Municipal Corporation Act, 1994 is made.

The provisions of trade/business license have been made in the Haryana Municipal Corporation Act, 1994 on the pattern of Punjab Municipal Act, 1911. Municipality was the only Regulatory Authority at that time but now many Regulatory Authorities are in place such as Pollution Control Board, Industrial Safety & Health under the Factories Act, 1948 etc. Inflammable articles are also regulated under separate statute by the designated authority. As such, there is no justification to issue licences by the municipalities for such type of businesses which are regulated by other statutory authorities. Relevant Sections of the Haryana Municipal Corporation Act, 1994 provide the provisions relating to obtaining trade/business licenses and renewal thereof on yearly basis. Presently, Municipal Corporations have the powers to fix rates of license fees after passing resolutions in their respective House Meetings. This practice has created anomalies in imposing trade license fees across the Municipal Corporations of the State at variance with each other which is creating confusion among the public.

It is inevitable to create uniformity in the trade license fees throughout all the Municipal Corporations in the State and also ensure uniformity in the applicability of trade licences by restricting it for the purposes which are specified by the Government as being dangerous to life, health or property or likely to create a nuisance. This will be helpful in easing business practices in urban areas by eliminating the multiplicity of regulating authorities. Further, the provision for restriction on keeping and rearing of animals or birds within the Municipal Corporation limits is being made. As such amendments in sections 330, 331, 335 336 and 352 alongwith Second & Third Schedule of the Haryana Municipal Corporation Act, 1994 are required. Hence, it is necessary to carry out amendments in the Haryana Municipal Corporation Act, 1994 (Act No. 16 of 1994) by way of enacting the Haryana Municipal Corporation (Amendment) Bill, 2022.

**6. The Haryana Municipal (Amendment) Bill, 2022. (Bill No. 23-HLA of 2022) (Introduced on 09.08.2022 and passed on 10.08.2022).**

This Bill seeks to amend the principal Act with a view that, It has been observed that the area & population of most of the Municipal Councils of District Headquarter have increased and accordingly the scope of work and monitoring/supervision thereof has also increased manifold. As such there is need for entrusting the overall charge of such Municipal Councils to a senior level officer who can handle/monitor the works of such Municipal Councils efficiently and in a time bound manner. At present, Executive Officer is the Head of Office in Municipal Council who is a junior cadre officer and it is difficult for him to manage proper liaison with the senior officers of District Administration as well as with the Government for disposal of municipal works in an efficient and time bound manner, the Principal Accountant General (Audit), Haryana in its Inspection Report dated 02.02.2022 has pointed out that the procedure for distribution of Stamp Duty by Directorate of Urban Local Bodies to Municipalities and to Directorate is not proper as the stamp duty is to be disbursed to the concerned municipality only as per the provisions of the Act.

To remove this anomaly and to make these provisions consistent with the Government notifications issued in this regard, amendment in clause (c) of sub-section (1) of section 69 of the Haryana Municipal Act, 1973 is required.

It is inevitable to create uniformity in the trade license fees throughout all the Municipal Councils & Municipal Committees in the State and also ensure uniformity in the applicability of trade licenses by restricting it for the purposes which are specified by the Government as being dangerous to life, health or property or likely to create a nuisance. This will be helpful in easing business practices in urban areas by eliminating the multiplicity of regulating authorities. Further, the provision for restriction on keeping and rearing of animals or birds within the municipal limits is being made. As such amendments in sections 128, 129 and 130 of the Haryana Municipal Act, 1973 are made.

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**RESOLUTION**  
**(i) OFFICIAL**

**Regarding to withdraw the Haryana Control of Organised Crime Bill, 2020.**

The Home Minister moved the following Resolution on 8<sup>th</sup> August, 2022:-

“हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020, संगठित अपराध सिंडीकेट या गैंग द्वारा अपराधिक गतिविधियों को रोकने तथा नियन्त्रण करने और से निपटने के लिए विशेष उपबन्ध करने हेतु हरियाणा विधानसभा द्वारा दिनांक 06 नवम्बर, 2020 को पारित किया गया था।

और चूंकि, उक्त विधेयक हरियाणा के राज्यपाल को, भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में उनकी सहमति के लिए उनके सम्मुख प्रस्तुत किया गया।

और चूंकि राज्यपाल ने, भारत के संविधान के अनुच्छेद 201 के अधीन, उक्त विधेयक को, भारत के राष्ट्रपति की सहमति प्राप्त करने हेतु आरक्षित रख लिया था।

और चूंकि हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को भारत के राष्ट्रपति की सहमति के लिए, गृह मन्त्रालय, भारत सरकार को भेजा गया था। गृह मन्त्रालय, भारत सरकार द्वारा हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को कानून और न्याय मंत्रालय एवं वित्त मंत्रालय, राजस्व विभाग, भारत सरकार को उनकी टिप्पणी हेतु भेजा गया जिस पर कानून और न्याय मंत्रालय, भारत सरकार द्वारा कुछ विसंगतियां पाई गईं और उक्त विधेयक के कुछ प्रावधान वित्त मंत्रालय, राजस्व विभाग, भारत सरकार द्वारा नारकोटिक ड्रग्स तथा साइकोटोपिक सबस्टेंस एक्ट, 1985 (1985 को अधिनियम 61) के प्रावधानों के विपरीत पाए गए। तदनुसार, गृह मंत्रालय, भारत सरकार ने हरियाणा के राज्यपाल, हरियाणा के कार्यालय को सूचित कराया कि “राज्य सरकार से अनुरोध है कि वह कानून एवं न्याय मंत्रालय द्वारा उठाई गई आपत्तियों को ध्यान में रखते हुए इस मंत्रालय से उपरोक्त विधेयक को वापिस लेने पर विचार करें।” मामले में पुनर्विचार करते हुए राज्य सरकार ने गृह मंत्रालय, भारत सरकार से हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को वापस करने का अनुरोध किया, क्योंकि हरियाणा राज्य, कानून मंत्रालय, भारत सरकार द्वारा की गई टिप्पणियों के मद्देनजर एक संशोधित विधेयक प्रस्तुत करने का इरादा रखता है।

और चूंकि माननीय मुख्य मंत्री महोदय जिन्हें मंत्री परिषद की शक्तियों के निर्वहन के लिए अधिकृत किया गया है से हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को वापिस लेने का अनुमोदन प्राप्त कर लिया गया है।

इसलिए अब, भारत के संविधान के अनुच्छेद 200 और 201 में दिए गए उपबन्धों के अनुसरण में हरियाणा राज्य की विधानसभा, द्वारा पारित हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को वापिस लेने का प्रस्ताव प्रस्तुत करता हूँ।”

The motion was put and carried unanimously.

**(ii) NON-OFFICIAL**

1.	Number of notice received	Treasury Opposition-	Nil 3
2.	Number admitted	Treasury- Opposition-	Nil 1
3.	Number disallowed	Treasury- Opposition-	Nil 2
4.	Number lapsed	Treasury- Opposition-	Nil Nil
5.	Referred back	Treasury- Opposition-	Nil Nil
6.	Number renewed		Nil
7.	Number of Resolution not dealt with because of the decision that not more than one Resolution of a Member shall be admitted for non-official day		Nil
8.	Total number of Resolutions for ballot		1
9.	Number of ballot held		Nil
10.	Date on which ballot held		Nil
11.	Date on which business other than Government business was transacted		09.08.2022

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**REPORTS PRESENTED/LAID**

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	08.08.2022	First Report of the Business Advisory Committee.
2.	Chairperson	08.08.2022	Rules Committee
3.	Chairperson	08.08.2022	Select Committee (The Haryana Municipal (Amendment) Bill, 2022 and The Haryana Municipal Corporation (Amendment) Bill, 2022.)



**PAPERS PRESENTED LAID/RE-LAID**

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
1.	Secretary	8 <sup>th</sup> August, 2022	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in January-March Session 2020, and March Session, 2022 have since been as-sented to by the President/ Governor.
2.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
9.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 14 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 14 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 10 <sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
18.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 10 <sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 22 <sup>nd</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Administrative Reforms Department's Notification No.7/8 /2011-3AR, dated the 26 <sup>th</sup> August, 2021, as required under section 21(3) of the Right to Service Act, 2014.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 16 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
27.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 31 <sup>st</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 31 <sup>st</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 4 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 4 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 4 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 18 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 2 <sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 2 <sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
36.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 2 <sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Administrative Reforms Department's Notification No.7/11/2014-3AR, dated the 21 <sup>st</sup> February, 2022, as required under section 21(3) of the Right to Service Act, 2014.
38.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 23 <sup>rd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 16 <sup>th</sup> March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 31 <sup>st</sup> March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 31 <sup>st</sup> March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 <sup>st</sup> March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 <sup>st</sup> March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 22 <sup>nd</sup> June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
45.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 22 <sup>nd</sup> June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 28 <sup>th</sup> June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
54.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 18 <sup>th</sup> July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to lay on the Table the Development & Panchayat Department Notification No. S.O. 3/H.A.30/1970/S.22/2022, dated the 25 <sup>th</sup> February, 2022, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
59.	-Ditto-	-Ditto-	to lay on the Table the Home Department Notification No. S.O. 21/C.A.29/2005/S.25/2022, dated the 6 <sup>th</sup> May, 2022, as required under section 25 (3) of the Private Security Agencies (Regulation) Act, 2005 (Act No. 29 of 2005).
60.	-Ditto-	-Ditto-	to lay on the Table the Home Department Notification No. S.O. 69/C.A.29/2005/S.25/2019, dated the 13 <sup>th</sup> September, 2019, as required under section 25 (3) of the Private Security Agencies (Regulation) Act, 2005 (Act No. 29 of 2005).
61.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam Private Limited for the year 2018-2019, as required under section 395 (1) (b) of the Companies Act, 2013.
62.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2020-2021, as required under section 28 (2) of the Protection of Human Rights Act, 1993.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
63.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2018-2019, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971
64.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of Haryana Shehri Vikas Pradhikaran for the year 2016-2017, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
65.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of Haryana Shehri Vikas Pradhikaran for the year 2017-2018, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
66.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2019-2020, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
67.	-Ditto-	-Ditto-	to lay on the Table the 44 <sup>th</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
68.	-Ditto-	-Ditto-	to lay on the Table the 24 <sup>th</sup> Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
69.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
70.	-Ditto-	-Ditto-	to lay on the Table the Eighth Annual Report of Haryana Mass Rapid Transport Corporation Limited for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013.



Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
71.	THE PARLIAMENTARY AFFAIRS MINISTER	8 <sup>th</sup> August, 2022	to lay on the Table the Report of the Comptroller and Auditor General of India on Performance Audit of Direct Benefit Transfer of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
72.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India Performance Audit of Functioning of Transport Department of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
73.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 <sup>st</sup> March, 2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
74.	-Ditto-	-Ditto-	to lay on the Table the State Finances Audit Report of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
75.	-Ditto-	-Ditto-	to lay on the Table the Report of the Sixth State Finance Commission Haryana (December, 2021) alongwith Explanatory Memorandum, as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.
76.	-Ditto-	10 <sup>th</sup> August, 2022	to lay on the Table the Town & Country Planning Department Notification No. PF-16(B)/2022/14527, dated 27 <sup>th</sup> May, 2022, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
77.	-Ditto-	-Ditto-	to lay on the Table the 37 <sup>th</sup> Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2018-2019, as required under section 395 (1) (b) of the Companies Act, 2013.
78.	-Ditto-	-Ditto-	to lay on the Table the 38 <sup>th</sup> Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013.

Sr. No.	By whom presented/ laid/relaid	Date on which presented/laid/ relaid	Subject
79.	THE PARLIAMENTARY AFFAIRS MINISTER	10 <sup>th</sup> August, 2022	to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2013-2014, as required under section 394 (2) of the Companies Act, 2013.
80.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2014-2015, as required under section 394 (2) of the Companies Act, 2013.
81.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2018-2019, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
82.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Functioning of Haryana Power Generation Corporation Limited of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
83.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31 <sup>st</sup> March, 2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

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स्थगन प्रस्ताव नियम 66-72 के तहत

क्रमांक	सदस्य/सदस्यों का नाम	दिनांक	विषय	टिप्पणी
1.	श्री अभय सिंह चौटाला, विधायक	25.07.2022	प्रदेश में विधायकों एवं आमजन के प्रति बढ़ती असुरक्षा बारे।	<b>Converted into Calling Attention Notice No. 19</b>
2.	डॉ रघुवीर सिंह कादियान, विधायक, श्री जगबीर सिंह मलिक, विधायक, श्री शमशेर सिंह गोगी, विधायक, श्रीमती गीता भुक्कल, विधायक, श्री जयवीर सिंह, विधायक, श्री शीशपाल सिंह, विधायक, श्री बलबीर सिंह, विधायक, श्री मेवा सिंह, विधायक, श्री सुभाष गांगोली, विधायक, श्री आफताब अहमद, विधायक, राव दान सिंह, विधायक, श्री भारत भूषण बत्तरा, विधायक, श्री मम्मन खान, विधायक, श्रीमती शैली चौधरी, विधायक, श्री बिशन लाल सैनी, विधायक, श्री अमित सिहाग, विधायक, श्री वरुण चौधरी विधायक, मो० इलियास, विधायक,	02.08.2022	प्रदेश में विधायकों एवं आमजन के प्रति बढ़ती असुरक्षा के बारे।	<b>Converted into Calling Attention Notice No. 29</b>
3.	1. Shri Jagbir Singh Malik, MLA 2. Shri Mewa Singh, MLA 3. Shri Surender Panwar, MLA 4. Shri Subhash Gangoli, MLA 5. Shri Bharat Bhushan Batra, MLA	03.08.2022	Motion of Adjournment under Rule 66 regarding Pharma Scam and rampant Corruption in every sphere in the recent times.	<b>Adjourned Motion No. 3 has been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.</b>

	6. Shri Aftab Ahmed, MLA 7. Dr. Raghuvir Singh Kadian, MLA 8. Shri Jaiveer Singh, MLA 9. Shri Shish Pal Singh, MLA 10. Shri Indu Raj, MLA 11. Shri Balbir Singh, MLA 12. Smt. Geeta Bhukkal, MLA 13. Shri Amit Sihag, MLA			
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**ध्यानाकर्षण सूचनाएं नियम 73 के तहत**

क्रमांक	सदस्य/सदस्यों का नाम	दिनांक	विषय	टिप्पणी
1.	Shri Chiranjeev Rao,MLA	22.07.2022	Regarding the open threats given to the Members by gangsters.	Calling Attention No. 1 has been returned to the Hon'ble Member by orders of the Hon'ble Speaker on the ground that summoning of the Session is not done at the time when Calling Attention Notice No. 1 is received in this Secretariat i.e. at 12.19 P.M. on dated 22.07.2022.
2.	श्री बलराज कुंडू, विधायक	25.07.2022	प्रदेश में ग्रुप सी के पदों की भर्ती के लिए दो टेस्ट "कॉमन एंट्रेंस टेस्ट" और "पोस्ट स्पेसिफिक एग्जामिनेशन" दोनों को कराने की बजाय सिर्फ कॉमन एंट्रेंस टेस्ट कराने बारे।	ध्यानाकर्षण सूचना संख्या 2 को माननीय अध्यक्ष महोदय द्वारा इस आधार पर अस्वीकृत कर दिया है कि हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73(1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो।
3.	श्री बलराज कुंडू, विधायक	25.07.2022	प्रदेश में शिक्षा विभाग की "चिराग योजना" की कार्यशैली और शिक्षकों की भर्ती बारे।	ध्यानाकर्षण सूचना संख्या 3 को माननीय अध्यक्ष महोदय द्वारा विषय वस्तु में तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया गया है।
4.	श्री बलराज कुंडू, विधायक	25.07.2022	राज्य सरकार द्वारा अग्निवीरों को उनकी चार साल की नौकरी पूरी होने के बाद उन्हें छः महीने में नौकरी देने की घोषणा बारे।	ध्यानाकर्षण सूचना संख्या 4 को माननीय अध्यक्ष महोदय द्वारा विषय वस्तु में तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया गया है।
5.	श्री बलराज कुंडू, विधायक	25.07.2022	प्रदेश सरकार एवं एच.एस.एस.सी. की गलतियों द्वारा सरकारी नौकरी की भर्तियों में अनियमितताओं के कारण बेरोजगारी बारे।	ध्यानाकर्षण सूचना संख्या 5 को माननीय अध्यक्ष महोदय द्वारा विषय वस्तु में तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया गया है।
6.	श्री बलराज कुंडू, विधायक	25.07.2022	अपराधियों द्वारा प्रदेश के विधायकों को धमकियां देने और बिगड़ती कानून व्यवस्था बारे।	<b>Admitted for 08.08.2022</b>
7.	श्री अभय सिंह चौटाला, विधायक	25.07.2022	नूह के तावडू में अवैध खनन रोकने पर डी.एस.पी. की खनन माफिया द्वारा डंपर से कुचल कर निर्मम हत्या बारे।	<b>Admitted for 09.08.2022</b>

8.	श्री बलराज कुंडू, विधायक	25.07.2022	प्रधानमंत्री फसल बीमा योजना की खामियों में सुधार बारे।	ध्यानाकर्षण सूचना संख्या 8 को माननीय अध्यक्ष महोदय द्वारा इस आधार पर अस्वीकृत कर दिया है कि हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73(1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो।
9.	श्री अभय सिंह चौटाला, विधायक	26.07.2022	प्रदेश में बेमौसमी भारी बारिश तथा गुलाबी सुंडी के कारण कपास की खड़ी फसल का नुकसान बारे स्पेशल गिरदावरी करवाने और मुआवजा देने बारे।	ध्यानाकर्षण सूचना संख्या 9 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
10.	श्री अभय सिंह चौटाला, विधायक	26.07.2022	प्रदेश में बढ़ती बेरोजगारी बारे।	ध्यानाकर्षण सूचना संख्या 10 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
11.	श्री अभय सिंह चौटाला, विधायक	27.07.2022	प्रदेश में बढ़ते भ्रष्टाचार के बारे।	ध्यानाकर्षण सूचना संख्या 11 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
12.	श्री अभय सिंह चौटाला, विधायक	27.07.2022	प्रदेश सरकार द्वारा बुजुर्गों की सम्मान पेंशन में कटौती बारे।	ध्यानाकर्षण सूचना संख्या 12 माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दी गई है क्योंकि सम्बन्धित विभाग से प्राप्त टिप्पणी संतोषजनक है।
13.	श्री अभय सिंह चौटाला, विधायक	27.07.2022	प्रदेश में डॉक्टरों और पैरामेडिकल स्टाफ की कमी बारे।	ध्यानाकर्षण सूचना संख्या 13 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

14.	श्री अभय सिंह चौटाला, विधायक	28.07.2022	सिरसा जिले के गांवों के किसानों को वर्ष 2020-21 की खराब फसलों का बकाया बीमा क्लेम बैंक खातों में जमा न होने बारे।	ध्यानाकर्षण सूचना संख्या 14 को सरकार से संतोषजनक टिप्पणी प्राप्त होने के बाद माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।  इसके अलावा 8 अगस्त, 2022 को सदन में अपनाई गई कार्य सलाहकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 8 अगस्त, 2022, 9 अगस्त, 2022 तथा 10 अगस्त, 2022 के लिए आयोजित की गई है और 10 अगस्त, 2022 में होने वाली बैठक के लिए 2 ध्यानाकर्षण सूचनायें पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं इसलिए विधान सभा की कार्य प्रणाली के अनुसार एक बैठक में दो से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।
15.	श्री अभय सिंह चौटाला, विधायक	28.07.2022	प्रदेश में बढ़ते नशे बारे।	<b>Admitted for 10.08.2022</b>
16.	श्री अभय सिंह चौटाला, विधायक	28.07.2022	प्रदेश में शिक्षा विभाग में अध्यापकों तथा अन्य स्टाफ की भारी कमी बारे।	ध्यानाकर्षण सूचना संख्या 16 को संबंधित विभाग से टिप्पणी प्राप्त होने के बाद माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
17.	श्री अभय सिंह चौटाला, विधायक	29.07.2022	प्रदेश में जुलाई माह में हुई भारी बारिश से फसलों के नुकसान बारे।	ध्यानाकर्षण सूचना संख्या 17 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि संबंधित विभाग से प्राप्त टिप्पणी संतोषजनक है।
18.	Smt. Kiran Choudhry, MLA	31.7.2022	Regarding the attention of the Minister concerned to the unbridled mining mafia operations in the State destroying the fragile ecology, denuding green vegetative cover besides causing mammoth loss to the State exchequer.	Calling Attention Notice No.18 has been disallowed by the Hon'ble Speaker on the ground that as per proviso of Rule 73(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words.
19.	श्री अभय सिंह चौटाला, विधायक	25.07.2022	प्रदेश में विधायकों एवं आमजन के प्रति बढ़ती असुरक्षा के बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 6 for dated 08.08.2022</b>

20.	श्री प्रदीप चौधरी, विधायक	02.08.2022	श्री टेक चन्द सुपुत्र श्री कांशी राम, गांव बाना (Morni) की मलकीयत जमीन गांव रसुन खसरा न0 13 के बारे।	ध्यानाकर्षण सूचना संख्या 20 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले मे तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
21.	1. श्री भारत भूषण बत्तरा, विधायक, 2. राव दान सिंह, विधायक, 3. श्री जगबीर सिंह मलिक, विधायक, 4. श्री इन्दुराज, विधायक	02.08.2022	प्रदेश में नूंह और तावडू की पहाड़ियों में अवैध खनन और भ्रष्टाचार बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 7 for dated 09.08.2022</b>
22.	1. श्री वरुण चौधरी, विधायक, 2. श्री प्रदीप चौधरी, विधायक, 3. श्री आफताब अहमद, विधायक, 4. श्री अमित सिहाग, विधायक, 5. श्री मेवा सिंह, विधायक, 6. श्री इन्दुराज, विधायक, 7. श्री बलबीर सिंह, विधायक, 8. श्री जयवीर सिंह, विधायक, 9. श्रीमती गीता भुक्कल, विधायक, 10. श्री शमशेर सिंह गोगी, विधायक	02.08.2022	ग्रामीण विकास के लिए बजट में आवंटित राशि का उपयोग नहीं होने बारे।	ध्यानाकर्षण सूचना संख्या 22 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले मे तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।



23.	<ol style="list-style-type: none"> <li>1. श्री वरुण चौधरी, विधायक,</li> <li>2. श्री भारत भूषण बत्तार, विधायक,</li> <li>3. श्री जगबीर सिंह मलिक, विधायक,</li> <li>4. श्री प्रदीप चौधरी, विधायक,</li> <li>5. श्री शमशेर सिंह गोगी, विधायक,</li> <li>6. श्री आफताब अहमद, विधायक,</li> <li>7. श्री मेवा सिंह, विधायक,</li> <li>8. श्री बलबीर सिंह, विधायक,</li> <li>9. श्री सुभाष गांगोली, विधायक</li> </ol>	02.08.2022	शामलात देह जमीन जिसमें कि जुमला मुशतरका मालकान, हसब रसद जर एवं जुमला मुशतरका मालकान वा दिगर हकदारान को शामिल बारे।	ध्यानाकर्षण सूचना संख्या 23 के संदर्भ में संबंधित विभाग द्वारा प्राप्त टिप्पणी के अनुसार विचाराधीन पत्र का मामला न्यायालय में विचाराधीन होने के कारण माननीय अध्यक्ष महोदय द्वारा अस्वीकार किया गया है क्योंकि सामान्यतः प्रस्ताव किसी ऐसे विषय के संबंध में नहीं होगा जो किसी न्यायालय के न्याय निर्णय के अधीन हो।
24.	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jairveer Singh, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Shri Shishpal Singh, MLA</li> <li>5. Shri Indu Raj, MLA</li> <li>6. Shri Balbir Singh, MLA</li> <li>7. Shri Mewa Singh, MLA</li> <li>8. Shri Subhash Gangoli, MLA</li> <li>9. Shri Surender Panwar, MLA</li> </ol>	02.08.2022	Regarding the growing unemployment in the State	<p>Calling Attention Notice No.24 has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>
25.	<ol style="list-style-type: none"> <li>1. Smt. Amit Sihag, MLA</li> <li>2. Shri Shishpal Singh, MLA</li> <li>3. Shri Mewa Singh, MLA</li> <li>4. Smt. Geeta Bhukkal, MLA</li> </ol>	02.08.2022	Regarding the drug menace in the State	<b>Clubbed with Admitted Calling Attention Notice No. 15 for dated 10.08.2022.</b>

26.	1. Shri Mamman Khan, MLA 2. Shri Pardeep Chaudhary, MLA 3. Shri Bishan Lal, MLA	02.08.2022	Regarding the land of Forest Department is being grabbed by some influence people	<b>Calling Attention No. 26 has been disallowed by the Hon'ble Speaker after obtaining the comments from the Government on the ground that the sub-judice matter cannot be discussed in the house.</b>
27.	1. श्री जगबीर सिंह मलिक, विधायक, 2. श्री आफताब अहमद, विधायक, 3. श्री सुभाष गांगोली, विधायक, 4. श्री भारत भूषण बत्तरा, विधायक, 5. श्री मम्मन खान, विधायक, 6. श्री वरुण चौधरी, विधायक, 7. श्री इन्दुराज, विधायक, 8. श्री जयवीर सिंह, विधायक	03.08.2022	परिवार पहचान पत्र में दर्ज आय की वजह से लाखों बुजुर्गों/विधवा व अन्य श्रेणी के वर्गों की सम्मान पेंशन बन्द होने बारे।	ध्यानाकर्षण सूचना संख्या 12 जो कि श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी जिसकी स्वीकृति के बारे में फैसला लेने से पहले माननीय अध्यक्ष महोदय के आदेशानुसार सरकार से 48 घण्टे में टिप्पणी मांगी गई थी जो कि संतोषजनक है। अतः सरकार से टिप्पणी प्राप्त होने के पश्चात् माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 12 को अस्वीकार कर दिया गया है।  अतः ध्यानाकर्षण सूचना संख्या 27 को भी समान विषय का होने के कारण उपरोक्त तथ्य के आधार पर अस्वीकार कर दिया गया है।
28.	1. श्री आफताब अहमद, विधायक, 2. श्री मम्मन खान, विधायक, 3. श्री भारत भूषण बत्तरा, विधायक	03.08.2022	नूहं जिले में अवैध खनन के मामले में हरियाणा पुलिस द्वारा जे.सी.बी-ट्रक-डम्पर और बेगुनाह लोगों को हिरासत में लेने बारे।	<b>Clubbed with Admitted calling attention Notice No. 7 for dated 09.08.2022</b>
29.	1. डॉ रघुवीर सिंह कादियान, विधायक, 2. श्री जगबीर सिंह मलिक, विधायक, 3. श्री शमशेर सिंह गोगी, विधायक, 4. श्रीमती गीता भुक्कल, विधायक, 5. श्री जयवीर सिंह, विधायक, 6. श्री शीशपाल सिंह, विधायक, 7. श्री बलबीर सिंह, विधायक,	02.08.2022	प्रदेश में विधायकों एवं आमजन के प्रति बढ़ती असुरक्षा के बारे।	<b>Clubbed with Admitted calling attention Notice No. 6 for dated 08.08.2022</b>

	8. श्री मेवा सिंह, विधायक, 9. श्री सुभाष गंगोली, विधायक, 10. श्री आफताब अहमद, विधायक, 11. राव दान सिंह, विधायक, 12. श्री भारत भूषण बत्तरा, विधायक, 13. श्री मामन खान, विधायक, 14. श्रीमती शैली चौधरी, विधायक, 15. श्री बिशन लाल सैनी, विधायक, 16. श्री अमित सिहाग, विधायक, 17. श्री वरूण चौधरी विधायक, 18. मो0 इलियास, विधायक			
30.	श्री नीरज शर्मा, विधायक	03.08.2022	हरियाणा में बिगड़ती कानून व्यवस्था एवं विधायकों को धमकी मिलने बारे।	<b>Clubbed with Admitted calling attention Notice No. 6 for dated 08.08.2022</b>
31.	श्री नीरज शर्मा, विधायक	04.08.2022	हरियाणा में बिजली की कमी बारे।	ध्यानाकर्षण सूचना संख्या 31 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
32.	श्री नीरज शर्मा, विधायक	03.08.2022	हरियाणा में मजदूरों की दयनीय स्थिति बारे।	ध्यानाकर्षण सूचना संख्या 32 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है क्योंकि संबंधित विभाग से प्राप्त टिप्पणी संतोषजनक है।

33.	श्री नीरज शर्मा, विधायक	03.08.2022	हरियाणा में बढ़ते भ्रष्टाचार बारे।	ध्यानाकर्षण सूचना संख्या 33 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
34.	श्रीमती नैना सिंह चौटाला, विधायक	04.08.2022	बाढ़ड़ा को दिए गए नगरपालिका के दर्जे के फ़ैसले को वापस लेने और दोनो गांव (बाढ़ड़ा और हंसावास खुर्द) को पूर्व की भांति पुनः ग्राम पंचायत घोषित करने बारे।	ध्यानाकर्षण सूचना संख्या 34 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
35.	श्रीमती किरण चौधरी, विधायक	04.08.2022	जल भराव एवं चकबंदी की समस्या बारे।	Admitted for 10.08.2022
36.	श्रीमती किरण चौधरी, विधायक	04.08.2022	बढ़ती महंगाई दर में भारी वृद्धि के बारे।	ध्यानाकर्षण सूचना संख्या 36 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73(1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो। लेकिन ध्यानाकर्षण सूचना में 312 शब्द हैं। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
37.	Smt. Kiran Chaoudhry, MLA	03.08.2022	Regarding undue trauma as harassment faced by lakhs of senior citizen in Haryana due to undue deprivation of old age pension benefits	<b>Calling Attention Notice No. 12 given by Shri Abhey Singh Chautala, MLA has already been disallowed by the Hon'ble Speaker on the ground that the comments received from the Government are satisfactory.</b> <b>Hence, Calling Attention Notice No. 37 on the similar subject has been disallowed by the Hon'ble Speaker on the above said ground.</b>

38.	Smt. Kiran Chaoudhry,MLA	04.08.2022	Regarding the acute unemployment coupled with scams in public employment, causing dispondency among youth in Haryana.	<b>Calling Attention Notice No. 38 has been disallowed by the Hon'ble Speaker on the ground that as per proviso of Rule 73(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Notice shall contain a brief statement which may not be more than 250 words. The above said Notice contains 459 words.</b>
39.	Smt. Kiran Chaoudhry,MLA	04.08.2022	Regarding the misery of framers due to the State Government apathy shown towards timely distribution of compensation on account of extensive damage to their crops of RABI 2022 and previous 2 years.	<b>Calling Attention Notice No. 39 has been disallowed by the Hon'ble Speaker on the ground that as per proviso of Rule 73(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Notice shall contain a brief statement which may not be more than 250 words. The above said Notice contains 449 words.</b>
40.	श्री नीरज शर्मा, विधायक	07.08.2022	राष्ट्रीय ध्वज तिरंगों की खरीद फरोख्त बारे।	ध्यानाकर्षण सूचना संख्या 40 को माननीय अध्यक्ष महोदय द्वारा विषय वस्तु में तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया गया है।
41.	श्री नीरज शर्मा, विधायक	07.08.2022	हरियाणा में बढ़ते नशे का व्यापार बारे।	<b>Clubbed with Admitted Calling Attention Notice No.15 for dated 10.08.2022</b>
42.	श्री नीरज शर्मा, विधायक	07.08.2022	हरियाणा में बढ़ते अवैध खनन, अराजकता एवं नूहं में डी.एस. पी. की मृत्यु बारे।	<b>Clubbed with Admitted Calling Attention Notice No.7 for dated 09.08.2022</b>

43.	श्रीमती किरण चौधरी, विधायक	08.08.2022	तोशाम हल्के की सड़कों की खस्ता हालत बारे।	ध्यानाकर्षण सूचना संख्या 43 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
44	श्री नीरज शर्मा, विधायक	08.08.2022	फरीदाबाद नगर निगम के द्वारा सीलिंग के खेल बारे।	ध्यानाकर्षण सूचना संख्या 44 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है क्योंकि संबंधित विभाग से प्राप्त टिप्पणी संतोषजनक है।
45	श्री अमित सिहाग, विधायक	8.08.2022	सिरसा जिले में पशुओं में लंपी स्किन बीमारी के कारण सैकड़ों की तादाद में गोवंश की मृत्यु बारे।	<b>Admitted for 09.08.2022</b>
46	श्री अमित सिहाग, विधायक	8.08.2022	ऐलनाबाद हल्के के गुड़ियाखेड़ा एवं बकरियांवाली गांव में जल भराव होने से हजारों एकड़ फसल बर्बाद होने बारे।	ध्यानाकर्षण सूचना संख्या 46 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है क्योंकि संबंधित विभाग से प्राप्त टिप्पणी संतोषजनक है।  इसके अलावा 8 अगस्त, 2022 को सदन में अपनाई गई कार्य सलाहकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 8 अगस्त, 2022, 9 अगस्त, 2022 तथा 10 अगस्त, 2022 के लिए आयोजित की गई हैं। 10 अगस्त, 2022 में होने वाली बैठक के लिए 2 ध्यानकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।
47	श्रीमती किरण चौधरी, विधायक	8.08.2022	कपास एवं खरीफ फसल का मुआवजा एवं फसल बीमा क्लेम बारे।	ध्यानाकर्षण सूचना संख्या 47 को माननीय अध्यक्ष महोदय द्वारा इस आधार पर अस्वीकार कर दिया गया है कि 8 अगस्त, 2022 को सदन में अपनाई गई कार्य सलाहकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 8 अगस्त, 2022, 9 अगस्त, 2022 तथा 10 अगस्त, 2022 के लिए आयोजित की गई हैं और 9 अगस्त, 2022 तथा 10 अगस्त, 2022 में होने वाली बैठकों के लिए 2-2 ध्यानकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।

48	श्री बिशन लाल, विधायक	08.08.2022	कुरुक्षेत्र से यमुनानगर रोड़ (राज्य राजमार्ग) के बारे।	ध्यानाकर्षण सूचना संख्या 48 को माननीय अध्यक्ष महोदय द्वारा इस आधार पर अस्वीकार कर दिया गया है कि 8 अगस्त, 2022 को सदन में अपनाई गई कार्य सलाहकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 8 अगस्त, 2022, 9 अगस्त, 2022 तथा 10 अगस्त, 2022 के लिए आयोजित की गई हैं और 9 अगस्त, 2022 तथा 10 अगस्त, 2022 में होने वाली बैठकों के लिए 2-2 ध्यानाकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती ।
49	Shri Chiranjeev Rao, MLA	09.08.2022	Regarding issue of Drugs amongst the youth of the State.	<b>Calling Attention Notice No. 49 has been disallowed by the Hon'be Speaker.</b>

अगस्त सत्र, 2022

अल्प अवधि चर्चा नियम 73 (क) के तहत

क्रमांक	सदस्य/सदस्यों का नाम	दिनांक	विषय	टिप्पणी
1.	1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Jaiveer Singh, MLA 4. Rao Dan Singh, MLA 5. Shri Mewa Singh, MLA 6. Shri Surender Panwar, MLA 7. Shri Su hash Gangoli, MLA 8. Shri Varun Chaudhary, MLA	03.08.2022	Notice under Rule 73(A) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly for short duration discussion.	<b>Short Duration Discussion No. 1 has been disallowed by the Hon'ble Speaker on the following grounds:-</b> 1. <b>That the matter lacks urgency.</b> 2. <b>That the matter is not of recent occurrence.</b>
2.	श्री नीरज शर्मा, विधायक	07.08.2022	फार्मसी काउंसिल घोटाले बारे	अल्प अवधि चर्चा संख्या 2 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73क के परन्तुक के अनुसार नोटिस का समर्थन कम से कम दो अन्य सदस्यों के हस्ताक्षरों से होगा लेकिन इस विचाराधीन पत्र पर केवल एक सदस्य के हस्ताक्षर है इसलिए उपरोक्त आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकार किया गया है।



3.	<ol style="list-style-type: none"> <li>1. श्री नीरज शर्मा, विधायक</li> <li>2. श्री शमशेर सिंह गोगी, विधायक</li> <li>3. श्री जगबीर सिंह मलिक, विधायक</li> </ol>	09.08.2022	हरियाणा में गोवंशो की दयनीय स्थिति बारे।	<p>अल्प अवधि चर्चा संख्या 3 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73क के अनुसार "अविलम्बनीय लोक महत्व के विषय पर चर्चा उठाने का इच्छुक कोई भी सदस्य बैठक प्रारम्भ होने से 24 घंटे पूर्व उठाये जाने वाले विषय स्पष्टतः तथा यथार्थित विनिर्दिष्ट करते हुए सचिव को, लिखित रूप में सूचना दे सकता है" लेकिन संबंधित सदस्य द्वारा विचाराधीन पत्र दिनांक 09.08.2022 को 04:26 बजे सायं को प्राप्त हुआ है इसलिए उपरोक्त आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकार किया गया है।</p>
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**STATEMENT(S) MADE BY THE MINISTER (S)**

<b>Sr. No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject matter</b>
1.	08.08.2022	Home Minister	“प्रदेश के विधायकों को धमकियां देने और बिगड़ती कानून व्यवस्था बारे”
2.	09.08.2022	Mines & Geology Minister  Agriculture and Farmers Welfare Minister	(i) नूह के तावडू में अवैध खनन रोकने पर डी. एस. पी. की खनन माफिया द्वारा डम्पर से कुचल कर निर्मम हत्या बारे।  (ii) सिरसा जिले में पशुओं में लंपी स्कन बीमारी के कारण सैकड़ों की तादाद में गोवंश की मृत्यु बारे।
3.	10.08.2022	Home Minister	<b>Regarding the drug menace in the State.</b>

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**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

Number of speeches made by Ministers/Members					Time taken in minutes /Percentage of time by Ministers/Members				
Members of Treasury Benches (Excluding Ministers)	Chief Minister/ Ministers	Independents	Members of Opposition		Members of Treasury Benches (Excluding Ministers)	Chief Minister/ Ministers	Independents	Members of Opposition	
			I.N.C.	I.N.L.D.				I.N.C.	I.N.L.D.
1	2	3	4	5	6	7	8	9	10
2 (10.53%)	9 (47.37%)	-	8 (42.10%)	-	3 (4.76%)	27 (42.86%)	-	33 (52.38%)	-

**Notes:-**

- i) **Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.**
- ii) **Questions Hour has been excluded from the statement.**
- iii) **Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.**

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### FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	<b>Total number of sittings of the Sabha</b>	<b>3</b>
2.	<b>Number of total questions (Starred/Un-starred) received.</b>	<b>275+181=456</b>
3.	<b>Number of Short Notice questions received.</b>	<b>Nil</b>
4.	<b>Total number of sittings at which question hour was dispensed with/ not held.</b>	<b>Nil</b>
5.	<b>Total number of Members from whom notice were received.</b>	<b>53</b>
6.	<b>Total number of questions to which oral answers were given</b>	<b>29</b>
7.	<b>Largest number of questions orally answered on any one day.</b>	<b>11</b>
8.	<b>Least number of questions orally answered on any one day.</b>	<b>8</b>
9.	<b>Total number of Starred questions converted into Un-starred questions.</b>	<b>Nil</b>
10.	<b>Total number of Un-starred questions replied to</b>	<b>112</b>
11.	<b>Largest number of questions orally answered by any one Minister/Chief Minister.</b>	<b>7</b>
12.	<b>Largest number of questions orally addressed to any one Minister /Chief Minister.</b>	<b>13</b>
13.	<b>Total number of statements in replies to questions supplied to the member concerned.</b>	<b>5</b>



**QUESTIONS STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS ANSWERED /NOT PUT/POSTPONED**

<b>DATE</b>	<b>TREASURY</b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>NOT PUT</b>	<b>POSTPONED/EXTENSION</b>
<b>08.08.2022</b>	<b>2</b>	<b>5</b>	<b>1</b>	<b>nil</b>	<b>1</b>
<b>09.08.2022</b>	<b>5</b>	<b>5</b>	<b>-</b>	<b>nil</b>	<b>nil</b>
<b>10.08.2022</b>	<b>4</b>	<b>5</b>	<b>2</b>	<b>nil</b>	<b>nil</b>

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45(1)**

<b>DATE</b>	<b>TREASURY</b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>TOTAL NUMBER OF QUESTIONS DEEMED TO HAVE BEEN ANSWERED</b>	<b>TOTAL No. OF QUESTIONS ORALLY ANSWERED</b>	<b>QUESTION NOT PUT</b>	<b>EXTENSION</b>	<b>TOTAL NUMBER OF LISTED QUESTIONS</b>
<b>08.08.2022</b>	<b>6</b>	<b>4</b>	<b>1</b>	<b>11</b>	<b>8</b>	<b>nil</b>	<b>1</b>	<b>20</b>
<b>09.08.2022</b>	<b>4</b>	<b>5</b>	<b>1</b>	<b>10</b>	<b>10</b>	<b>nil</b>	<b>nil</b>	<b>20</b>
<b>10.08.2022</b>	<b>3</b>	<b>5</b>	<b>1</b>	<b>9</b>	<b>11</b>	<b>nil</b>	<b>nil</b>	<b>20</b>

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**DATE-WISE STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS IN THE NAME OF THE DIFFERENT MINISTERS**

DATE	CHIEF MINISTER	DEPUTY C.M.	MED. EDU.	EDU.	POWER	HEALTH	MINES & GEOLOGY	AGRICULTURE	URBAN LOCAL BODIES	TRANSPORT	SPORTS	AYUSH	DEVELOPMENT & PANCHAYATS	Social Justice & Empowerment	LABOUR & EMPLOYMENT	FOREST
08.08.22	7	4	3	2	-	-	-	-	1	-	1	-	1	-	-	1
09.08.22	1	5	-	3	-	1	1	2	2	1	-	-	1	1	1	1
10.08.22	4	4	-	2	1	2	-	1	2	1	-	1	1	-	1	-

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**WALK -OUTS**

Sr. No.	Date	Member (s) walking out	Reason
1.	08.08.2022	All the Members of the Indian National Congress Party present in the House	All the Members of the Indian National Congress Party staged a walk out as a protest on having not considered their demand for discussion on their Adjournment Motion.
2.	08.08.2022	All the Members of the Indian National Congress Party present in the House	During the statement made by the Home Minister on the Calling Attention Motion regarding “प्रदेश के विधायकों को धमकियां देने और बिगड़ती कानून व्यवस्था बारे” all the Members of the Indian National Congress Party staged a walk out as a protest against not laying the proper reply by the Home Minister on the Calling Attention Motion in the House.
3.	10.08.2022	Dr. Bishan Lal, a Member from the Indian National Congress Party present in the House	During the Zero Hour Dr. Bishan Lal, a Member from the Indian National Congress Party staged a walk out as a protest against not getting the opportunity to speak during the Session.

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**APPENDIX**  
**BULLETINS**

(Containing brief record of the sittings of the fourteenth Vidhan Sabha held during the 10<sup>th</sup> (August) Session, 2022.

**BULLETIN NO. 1**

**Monday, the 8<sup>th</sup> August, 2022**

(from 2.00 P.M. to 06.02 P.M.)

**I. OBITUARY REFERENCES.**

The Chief Minister made references to the deaths of the late:-

1. Dr. Krishna Pandit, former Parliamentary Secretary of Haryana.
2. Chaudhary Hari Chand Hooda, former Member of Haryana Legislative Assembly.
3. Dr. Ram Kuwar Saini, former Member of Haryana Legislative Assembly.
4. Martyrs of Haryana.
5. Shri Surender Singh, Deputy Superintendent of Police.
6. Others.

and spoke for 06 minutes.

Shri Bhupinder Singh Hooda, Leader of the opposition, spoke for 7 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 01 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

## II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	08	-	1	14

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

## III. ANNOUNCEMENTS BY THE SPEAKER

### (i) Panel of Chairpersons.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons: -

1. Shri Aseem Goel, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

### (ii) Regarding the Resignation of a Member

The Speaker announced that Under Rule 58 (2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, Shri Kuldeep Bishnoi, M.L.A. had resigned his seat in the Haryana Legislative Assembly on 03.08.2022 and the same had been accepted by him from the same date.

### (iii) Regarding absence of Members

(a) The Speaker informed the House that he has received an intimation through a letter from Shri Satya Prakash, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 08<sup>th</sup> August, 2022, as he is in abroad.

(b) The Speaker informed the House that he has received an intimation through a letter from Shri Sanjay Singh, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 8<sup>th</sup> August, 2022 due to his health reasons.

(c) The Speaker informed the House that he has received an intimation through a letter from Shri Harvinder Kalyan, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 8<sup>th</sup> August, 2022 as he is in abroad.

#### **IV. INTIMATION GIVEN BY THE SPEAKER ON VARIOUS MATTERS**

The Speaker informed the House that Miss Nitu Ghanghas daughter of Shri Jai Bhagwan, employee of the Haryana Vidhan Sabha has won the Gold Medal in boxing championship in Commonwealth Games, 2022 in Birmingham. He further congratulated to Miss. Nitu Ghanghas and her family members as well as all other winners of the Haryana State.

He further informed the House that as per the decision taken by the Rules Committee, which was held on 2<sup>nd</sup> August 2022, the timing of the sitting of the House has been enhanced from 4 hrs. to 6 hrs. Provision has also been made in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in this regard.

He further informed the House that for the first time in the history of Haryana and on the pattern of Parliament, Shri Varun Chaudhary, M.L.A. from the opposition party has been nominated as the Chairperson of the Public Accounts Committee.

He further informed the House that on the Pattern of Lok Sabha, Canteen Facility on prescribed subsidized rates has been started in Haryana Assembly also for the Members of the Haryana Vidhan Sabha.

He further informed the House about the Conference of Commonwealth Parliamentary Association, which is going to be held in Halifax, Canada during this month.

He further informed the House that besides Session period, every member can give three questions in every month as a query and the Members of Haryana Vidhan Sabha are taking benefit for the same.

He further informed the House that E-Vidhan has been started first time during this Session for which he thanked all the Technical officers as well as other connected officers of MOPA, Staff of Haryana Vidhan Sabha and NIC.

#### **V. ANNOUNCEMENT BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in January-March Session, 2020 and March Session, 2022 have since been assented to by the \*President/Governor:-

#### **JANUARY-MARCH SESSION, 2020**

1. The Prohibition of Child Marriage (Haryana Amendment) Bill, 2020.

#### **MARCH SESSION, 2022**

1. The Sports University of Haryana, Bill, 2021.
2. The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.
3. The Haryana Laws (Special Provisions) Amendment Bill, 2022.
4. The Haryana Repealing Bill, 2022.
5. The Haryana Fire and Emergency Services Bill, 2022.
6. The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.
7. The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.
8. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.
9. The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.
10. The Transplantation of Human Organs (Haryana Validation) Bill, 2022.
11. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022.

## VI. PRESENTATION OF FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee meet at 03.00 P.M. on Tuesday, the 2<sup>nd</sup> August, 2022 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday, the 8<sup>th</sup> August, 2022 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Tuesday, the 9<sup>th</sup> August, 2022, the Assembly shall meet at 11.00 A.M. and adjourn at 6.00 P.M. without question being put.

On Wednesday, the 10<sup>th</sup> August, 2022 the Assembly shall meet at 11.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 8th, 9th and 10th August, 2022 be transacted by the Sabha as follows:-

MONDAY, THE 8TH AUGUST, 2022  
(2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Report of the Select Committee on the Haryana Municipal (Amendment) Bill, 2022.
6. Presentation of Report of the Select Committee on the Haryana Municipal Corporation (Amendment) Bill, 2022.
7. Presentation, of Supplementary Estimates (First Installment) for the year 2022-2023 and the Report of

the Estimates Committee thereon.

8. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2022-2023.

9. Legislative Business.

1. Questions Hour.

2 The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2022-2023.

3. Legislative Business.

1. Questions Hour.

2. Motion under Rule-15 regarding Non-stop sitting.

3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.

4. Papers to be laid, if any.

5. Legislative Business.

6. Any other Business.”

TUESDAY, THE 9TH AUGUST, 2022

(11.00 A.M.)

WEDNESDAY, THE 10TH AUGUST,  
2022 (11.00 A.M.)

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Bhupender Singh Hooda, Leader of the opposition, also spoke on this matter.

Shri Ram Kumar Gautam, a Member from the Jannayak Janta Party, also spoke on this matter.

*The motion was put and carried unanimously.*

## **VII. RAISING THE MATTER IN REGARD TO ADJOURNMENT MOTION.**

As and when, the Speaker started to take up the Calling Attention Motion No. 6, the Members of the Indian National Congress Party raised the matter of their Adjournment Motion given notices of by them and demanded the discussion on their Adjournment Motion but the Speaker asked the Members that their Adjournment Motion has been clubbed with the Calling Attention Motion No. 6,

hence they can discuss their issues on the discussion of Calling Attention Motion. But Members of the Indian National Congress Party time and again insisted upon their demand and stood up on their seats.

The Speaker asked the Members to take their seats but they continuously demanded the discussion on their Adjournment Motion. The Speaker did not accept their demand.

### **VIII. WALK OUT.**

All the Members of the Indian National Congress Party staged a walk out as a protest against on having not considered their demand for discussion on their Adjournment Motion.

### **IX. RAISING THE MATTER IN REGARD TO SPECIAL GIRDAWARI AND COMPENSATION.**

Shri Ram Kumar Gautam, a Member from Jan Nayak Janta Party raised the matter of Special Girdawari and Compensation and stated that Special Girdawari should be made in the areas of Narnaund Constituency, where crops have been damaged badly due to recently heavy rain. He further demanded the compensation for the same.

### **X. RAISING THE MATTER IN REGARD TO “HAR GHAR TIRANGA”.**

Shri Balraj Kundu, an Independent Member raised the matter of “Har Ghar Tiranga” and stated that the flags should be distributed free of cost instead of payment basis.

### **XI. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“प्रदेश के विधायकों को धमकियां देने और बिगड़ती कानून व्यवस्था बारे”

The Speaker informed the House that he had received a Calling Attention Motion No. 6 given notice of by Shri Balraj Kundu, M.L.A. regarding “प्रदेश के विधायकों को धमकियां देने और बिगड़ती कानून व्यवस्था बारे” and the same has been admitted.

The Speaker further informed the House that he had also received an Adjournment Motion No. 1 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been converted into Calling Attention Motion No.



19 and clubbed with Calling Attention Motion No. 6, hence, Shri Abhay Singh Chautala can ask his supplementary at the time of discussion.

The Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notices of by Dr. Raghuvir Singh Kadiyan and 17 others M.L.A.s (Shri Jagbir Singh Malik, Shri Shamsheer Singh Gogi, Smt. Geeta Bhukkal, Shri Jaiveer Singh, Shri Shishpal Singh, Shri Balbir Singh, Shri Mewa Singh, Shri Subhash Gangoli, Shri Aftab Ahmed, Rao Dan Singh, Shri Bharat Bhushan Batra, Shri Mamman Khan, Smt. Shally Chaudhary, Shri Bishan Lal Saini, Shri Amit Sihag, Shri Varun Chaudhary & Mohd. Ilyas) on the similar subject, which has been converted into Calling Attention Motion No. 29 and clubbed with Calling Attention Motion No. 6, hence, Dr. Raghuvir Singh Kadian and one other M.L.A. can also ask their supplementaries at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 30 given notice of by Shri Neeraj Sharma, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 6, hence, he can also ask his supplementary at the time of discussion.

He further asked Shri Balraj Kundu, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Balraj Kundu read out his notice.

The Home Minister then made a statement.

## **XII. Walk out**

During the statement made by the Home Minister on the Calling Attention Motion, all the Members of the Indian National Congress Party staged a walk out as a protest against not laying the proper reply by the Home Minister on the Calling Attention Motion in the House.

## **XIII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 36 and laid from Sr. Nos. 37 to 74 on the Table of the House.

## **XIV. PRESENTATION OF REPORT OF THE RULES COMMITTEE.**

The Chairperson (Shri Gian Chand Gupta, Speaker) of the Rules Committee laid on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of

Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 *ibid*.

**XV. PRESENTATION OF REPORTS OF THE SELECT COMMITTEE.**

- (i) The Chairperson (Shri Ranbir Singh Gangwa, Deputy Speaker) presented the Report of the Select Committee on the Haryana Municipal (Amendment) Bill, 2022.
- (ii) The Chairperson (Shri Ranbir Singh Gangwa, Deputy Speaker) presented the Report of the Select Committee on the Haryana Municipal Corporation (Amendment) Bill, 2022.

**XVI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2022-2023.**

The Chief Minister presented the Supplementary Estimates for the year 2022-2023 (First Instalment).

**XVII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES .**

Shri Subhash Sudha, M.L.A. a Member of the Committee on Estimates presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2022-2023 (First Instalment).

**XVIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2022-2023 (FIRST INSTALMENT)**

**Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 3, 5, 10 to 17 & 19 and 20) were deemed to have been read and moved together. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly but the general discussion on the supplementary grants will be held only for the points on which they are made. He also requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 1 to 3 were put together and carried.

Demand No. 5 was put and carried.

Demand Nos. 10 to 17 were put together and carried.

Demand Nos. 19 & 20 were put together and carried.

## **XIX. OFFICIAL RESOLUTION -**

### **Regarding to withdraw the Haryana Control of Organised Crime Bill, 2020.**

At 5.47 P.M. the Home Minister moved-

“हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020, संगठित अपराध सिंडीकेट या गैंग द्वारा अपराधिक गतिविधियों को रोकने तथा नियन्त्रण करने और से निपटने के लिए विशेष उपबन्ध करने हेतु हरियाणा विधानसभा द्वारा दिनांक 06 नवम्बर, 2020 को पारित किया गया था।

और चूंकि, उक्त विधेयक हरियाणा के राज्यपाल को, भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में उनकी सहमति के लिए उनके सम्मुख प्रस्तुत किया गया।

और चूंकि राज्यपाल ने, भारत के संविधान के अनुच्छेद 201 के अधीन, उक्त विधेयक को, भारत के राष्ट्रपति की सहमति प्राप्त करने हेतु आरक्षित रख लिया था।

और चूंकि हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को भारत के राष्ट्रपति की सहमति के लिए, गृह मन्त्रालय, भारत सरकार को भेजा गया था। गृह मन्त्रालय, भारत सरकार द्वारा हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को कानून और न्याय मंत्रालय एवं वित्त मंत्रालय, राजस्व विभाग, भारत सरकार को उनकी टिप्पणी हेतु भेजा गया जिस पर कानून और न्याय मंत्रालय, भारत सरकार द्वारा कुछ विसंगतियां पाई गईं और उक्त विधेयक के कुछ प्रावधान वित्त मंत्रालय, राजस्व विभाग, भारत सरकार द्वारा नारकोटिक ड्रग्स तथा साइकोटोपिक सब्सटेंस एक्ट, 1985 (1985 को अधिनियम 61) के प्रावधानों के विपरीत पाए गए। तदनुसार, गृह मंत्रालय, भारत सरकार ने हरियाणा के राज्यपाल, हरियाणा के कार्यालय को सूचित कराया कि “राज्य सरकार से अनुरोध है कि वह कानून एवं न्याय मंत्रालय द्वारा उठाई गई आपत्तियों को ध्यान में रखते हुए इस मंत्रालय से उपरोक्त विधेयक को वापिस लेने पर विचार करे।” मामले में पुर्नविचार करते हुए राज्य सरकार ने गृह मंत्रालय, भारत सरकार से हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को वापस करने का अनुरोध किया, क्योंकि हरियाणा राज्य, कानून मंत्रालय, भारत सरकार द्वारा की गई टिप्पणियों के मद्देनजर एक संशोधित विधेयक प्रस्तुत करने का इरादा रखता है।

और चूंकि माननीय मुख्य मंत्री महोदय जिन्हें मंत्री परिषद की शक्तियों के निर्वहन के लिए अधिकृत किया गया है से हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को वापिस लेने का अनुमोदन प्राप्त कर लिया गया है।

इसलिए अब, भारत के संविधान के अनुच्छेद 200 और 201 में दिए गए उपबन्धों के अनुसरण में हरियाणा राज्य की विधानसभा, द्वारा पारित हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 को वापिस लेने का प्रस्ताव प्रस्तुत करता हूँ।”

and spoke for 5 minutes.

*The motion was put and carried unanimously.*

## **XX. LEGISLATIVE BUSINESS**

### **(i) BILL TO BE INTRODUCED**

#### **The Code of Criminal Procedure (Haryana Amendment) Bill, 2022.**

At 5.58 P.M., the Home Minister moved for leave to introduce the Code of Criminal Procedure (Haryana Amendment) Bill, 2022.

*The motion was put and carried.*

The Home Minister also introduced the Code of Criminal Procedure (Haryana Amendment) Bill, 2022.

*The motion was put and carried.*

### **(ii) WITHDRAWAL OF THE BILLS.**

#### **1. The Haryana Municipal (Amendment) Bill, 2022.**

At 6.00 P.M., the Urban Local Bodies Minister moved for leave to withdraw the Haryana Municipal (Amendment) Bill, 2022.

*The motion was put and carried.*

The Urban Local Bodies Minister also withdraw the Haryana Municipal (Amendment) Bill, 2022.

*The motion was put and carried unanimously.*

#### **2. The Haryana Municipal corporation (Amendment) Bill, 2022.**

At 6.01 P.M., the Urban Local Bodies Minister moved for leave to withdraw the Haryana Municipal corporation (Amendment) Bill, 2022.

*The motion was put and carried.*

The Urban Local Bodies Minister also withdrew the Haryana Municipal corporation (Amendment) Bill, 2022.

*The motion was put and carried unanimously.*

The Deputy Speaker occupied the Chair from 3.45 P.M. to 5.13 P.M.

The Speaker, with the sense of the house, extended the time of the Sitting of the House at 6.00 P.M. for 15 Minutes.

The Sabha then adjourned till 11:00 A.M. on Tuesday, the 09<sup>th</sup> August, 2022.

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**BULLETIN NO. 2****Tuesday, the 09<sup>th</sup> August, 2022**

(from 11.00 A.M. to 5.00 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	10	--	--	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 37

**II. CLARIFICATION GIVEN BY THE DEPUTY CHIEF MINISTER.**

The Deputy Chief Minister clarified the position in regard to the photographs of the position of the roads which were showed by Smt. Geeta Bhukkal, M.L.A. during the Question Hour yesterday i.e. 08.08.2022.

Smt. Geeta Bhukkal, a Member of Indian National Congress Party again justified her position in regard to the position of roads. She further raised the matter of Chhuchakwas Bye Pass also.

Shri Bhupinder Singh Hooda & Shri Kuldeep Vats, Members of the Indian National Congress Party also spoke on this issue.

The Deputy Chief Minister again clarified the position in this regard also.

**III. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO/INTERRUPTION HOUR.**

The Speaker informed the House that today i.e. 9<sup>th</sup> August, 2022, 10 Members had put their names for participating during the Zero/Interruption Hour and their names are S/Shri Shamsheer Singh Gogi, Kuldeep Vats, Subhash

Gangoli, Smt. Naina Singh Chautala, Neeraj Sharma, Pardeep Chaudhary, Smt. Kiran Chaudhary, Mewa Singh, Parmod Kumar Vij & Mamman Khan.

Shri Bhupinder Singh Hooda, Leader of the Opposition stated that the provision should be made in the Rules of Procedure regarding Zero/Interruption hour.

#### **IV. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, S/Shri Shamsher Singh Gogi, Kuldeep Vats, Subhash Gangoli, Smt. Naina Singh Chautala, Neeraj Sharma, Pardeep Chaudhary, Smt. Kiran Chaudhary, Mewa Singh, Parmod Kumar Vij, Mamman Khan, Balraj Kundu & Randhir Gollen M.L.As. raised the various matters/ demands of their respective constituencies.

#### **V. WELCOME TO THE TEACHERS AND STUDENTS OF THE DELHI PUBLIC SCHOOL, KARNAL.**

During the Zero Hour, the Speaker on the behalf of the House, welcomed to the Teachers and Students of the Delhi Public School, Karnal who were sitting in the Visitors Gallery to witness the proceedings of the House.

#### **VI. ADJOURNMENT OF THE SITTING.**

The Deputy Speaker announced that the House is adjourned for 1 hour for Lunch Break.

**The House then adjourned at 1.00 P.M. for 1 hour and re-assembled at 2.00 P.M.**

#### **VII. NOTICE OF CALLING ATTENTION MOTIONS /ADJOURNMENT MOTIONS / NON OFFICIAL RESOLUTIONS.**

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions/Adjournment Motions/ Non-Official Resolutions given notices of by them, the Speaker informed them that those were either disallowed or sent to the Government for comments within 48 hours or under consideration or allowed. The Speaker further asked the Members that as and when the comments will receive from the Government, the same will be informed to the Members.

## VIII. CALLING ATTENTION MOTIONS AND STATEMENTS THERE-ON.

- (i) नूह के तावडू में अवैध खनन रोकने पर डी. एस. पी. की खनन माफिया द्वारा डम्पर से कुचल कर निर्मम हत्या बारे।

The Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding नूह के तावडू में अवैध खनन रोकने पर डी. एस. पी. की खनन माफिया द्वारा डम्पर से कुचल कर निर्मम हत्या बारे and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 21 given notices of by Shri Bharat Bhushan Batra and 3 other M.L.As. (Rao Dan Singh, Shri Jagbir Singh Malik & Shri Induraj) on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, Shri Bharat Bhushan Batra and 1 other Member can ask their supplementaries at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 28 given notices of by Shri Aftab Ahmed and 2 other M.L.As. (Shri Mamman Khan & Shri Bharat Bhushan Batra) on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, Shri Aftab Ahmed and 1 other Member can ask their supplementaries at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 42 given notice of by Shri Neeraj Sharma, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, he can also ask his supplementary at the time of discussion.

He further asked Shri Abhay Singh Chautala, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Mines & Geology Minister then made a statement.

The Chief Minister, The Home Minister & The Power Minister also spoke on this issue.



- (ii) सिरसा जिले में पशुओं में लंपी स्किन बीमारी के कारण सैकड़ों की तादाद में गोवंश की मृत्यु बारे।

The Speaker informed the House that he had received a Calling Attention Motion No. 45 given notice of by Shri Amit Sihag, M.L.A. and Shri Shishpal Singh, M.L.A. regarding “सिरसा जिले में पशुओं में लंपी स्किन बीमारी के कारण सैकड़ों की तादाद में गोवंश की मृत्यु बारे” and the same has been admitted.

He further asked Shri Amit Sihag, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Amit Sihag read out his notice.

The Agriculture and Farmers Welfare Minister then made a statement.

## **IX. LEGISLATIVE BUSINESS**

### **(i) BILLS TO BE INTRODUCED**

#### **1. The Haryana Goods and Services Tax (Amendment) Bill, 2022.**

At 04.14 P.M., the Minister of State for Labour and Employment moved for leave to introduce the Haryana Goods and Services Tax (Amendment) Bill, 2022.

*The motion was put and carried.*

The Minister of State for Labour and Employment also introduced the Haryana Goods and Services Tax (Amendment) Bill, 2022.

*The motion was put and carried Unanimously.*

#### **2. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.**

At 04.14 P.M., the Agriculture and Farmers Welfare Minister moved for leave to introduce the Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.

*The motion was put and carried.*

The Agriculture and Farmers Welfare Minister also introduced the Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.

*The motion was put and carried Unanimously.*

**3. The Haryana Municipal (Amendment) Bill, 2022.**

At 04.15 P.M., the Urban Local Bodies Minister moved for leave to introduce the Haryana Municipal (Amendment) Bill, 2022

*The motion was put and carried.*

The Urban Local Bodies Minister also introduced the Haryana Municipal (Amendment) Bill, 2022.

*The motion was put and carried Unanimously.*

**4. The Haryana Municipal Corporation (Amendment) Bill, 2022.**

At 04.16 P.M., the Urban Local Bodies Minister moved for leave to introduce the Haryana Municipal Corporation (Amendment) Bill, 2022

*The motion was put and carried.*

The Urban Local Bodies Minister also introduced the Haryana Municipal Corporation (Amendment) Bill, 2022.

*The motion was put and carried Unanimously.*

**X. WELCOME TO THE SPEAKER/DEPUTY SPEAKER AND MEMBERS OF THE PUNJAB VIDHAN SABHA.**

During the Legislative Business the Speaker on the behalf of him and the House, welcomed to Shri Kultar Singh Sandhwan, Speaker, Punjab Vidhan Sabha, Shri Jai Kishan Rori, Deputy Speaker, Punjab Vidhan Sabha Shri Rajneesh Dahiya, Shri Nachttar Pal & Shri Sukhvinder Kotli, Members of Punjab Vidhan Sabha, who were sitting in the VIPs Gallery to witness the proceedings of the House.

**XI. RESUMPTION OF LEGISLATIVE BUSINESS.**

**(ii) BILLS FOR CONSIDERATION AND PASSING**

**The Code of Criminal Procedure (Haryana Amendment) Bill, 2022.**

At 04.16 P.M., the Home Minister moved-

That the Code of Criminal Procedure (Haryana Amendment) Bill, 2022, be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2 was put and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**(iii) BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)**

**The Haryana Appropriation (No. 3) Bill, 2022.**

At 04.20 P.M., the Chief Minister introduced the Haryana Appropriation (No. 3) Bill, 2022 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

## **XII. CONGRATULATORY MESSAGE TO THE PLAYERS.**

Shri Bhupinder Singh Hooda, Leader of the Opposition made a suggestion that we should make a Standing Ovation for the players, who had won the Medals in Commonwealth Games 2022.

The Chief Minister stated that we have already passed the Resolution in this regard. He further congratulated to the winners of the Commonwealth Games 2022.

*(At this time the House gave a Standing Ovation for the players)*

The Speaker informed the House that a Congratulatory Message will be sent to the winners as well as other participants.

The Sports Minister announced in the House that this time award money will be given to first, second & third winner alongwith those players who have got the fourth position also. He further stated that Rs. 15 Lakh will be given to the fourth positioning persons instead of Rs. 7.5 Lakh.

## **XIII. NON-OFFICIAL RESOLUTION.**

At 4.27 P.M., Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, moved the following resolution :-

“कि यह सदन पंजाब विश्वविद्यालय, चण्डीगढ़ में महाविद्यालय की सम्बद्धता का हिस्सा मांगने तथा राज्य के नागरिकों तथा विद्यार्थियों के हित के संरक्षण तथा पंजाब विश्वविद्यालय में अनुदान की हिस्सेदारी की अदायगी को सुनिश्चित करने के लिए सरकार को सिफारिश करता है।”

and spoke for 22 minutes.

Dr. Abhe Singh Yadav, Shri Ram Kumar Gautam, Members from the Treasury Benches, spoke for 3 & 1 minute respectively.

The Education Minister, by way of reply, spoke for 6 minutes.

The Deputy Speaker occupied the Chair from 3.50 P.M. to 04.05 P.M. & 04.37 to till the adjournment of the sitting.

The Sabha then adjourned till 11.00 A.M. on Wednesday, the 10<sup>th</sup> August, 2022.

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**BULLETIN NO. 3****Wednesday, the 10<sup>th</sup> August, 2022**

(from 11.00 A.M. to 6.23 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	11	-	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 35

**II. WELCOME TO THE COUNCILLORS OF MUNICIPAL COMMITTEE, RATIA / MUNICIPAL CORPORATION PANCHKULA.**

During the Question Hour, the Speaker on behalf of the House, welcomed Shri Vijay Kumar, Shri Ramesh Kumar, Shri Dheeraj Kumar, Shri Gaurav Sharma, Shri Gurpreet Singh, Shri Ajmer Singh, Shri Ajay Gupta, Shri Karnail Singh & Shri Joginder Kumar, newly elected Councillors of Municipal Committee, Ratia & Shri Narender Pal Singh, Councillor of Municipal Corporation, Panchkula, who were sitting in the VIP's Gallery to witness the proceedings of the House.

**III. REGARDING ABSENCE OF MEMBERS**

The Speaker informed the House –

(a) that he has received an intimation through an Email from Shri Parmod Kumar Vij, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10<sup>th</sup> August, 2022, due to family function.

(b) that he has received an intimation through an Email from Shri Balraj Kundu, M.L.A., in which he has expressed his inability to attend the

Haryana Vidhan Sabha Session today i.e. 10<sup>th</sup> August, 2022, due to domestic affairs and personal reasons.

(c) that he has received an intimation through an Email from Shri Pardeep Chaudhary, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10<sup>th</sup> August, 2022, due to his personal reasons.

#### **IV. INTIMATION REGARDING “HAR GHAR TIRANGA”.**

The Speaker informed the House that he will hoist the National Flag at M.L.As. Hostel, Sector-3, Chandigarh on 13<sup>th</sup> August, 2022 at 10.00 A.M. He further invited all the Members of the Haryana Legislative Assembly for the purpose.

#### **V. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried unanimously.*

#### **VI. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik and Dr. Bishan Lal, Members from the Indian National Congress Party urged the Speaker to extend the sittings of the House so that more Members can get ample opportunity to speak on the various issues of their respective constituencies.

The Parliamentary Affairs Minister also spoke and clarified the position in this regard.

*The motion was put and carried unanimously.*

#### **VII. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO/INTERRUPTION HOUR.**

The Speaker informed the House that today i.e. 10<sup>th</sup> August, 2022, 20 names were taken out after the draw for participating in the Zero/ Interruption

Hour and their names are S/Shri Varun Chaudhary, Smt. Shakuntla Khattak, Bharat Bhushan Batra, Vinod Bhayana, Smt. Geeta Bhukkal, Jagbir Singh Malik, Aftab Ahmed, Abhay Singh Chautala, Balbir Singh, Rajesh Nagar, Jogi Ram Sihag, Ram Kumar Gautam, Mohd. Ilyas, Leela Ram, Sheeshpal Singh, Amarjeet Dhanda, Ram Karan, Rao Dan Singh, Lakshman Napa and Laxman Singh Yadav.

#### **VIII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise various matters/demands of their respective constituencies. Thereafter, S/Shri Varun Chaudhary, Smt. Shakuntla Khattak, Bharat Bhushan Batra, Vinod Bhayana, Smt. Geeta Bhukkal, Jagbir Singh Malik, Aftab Ahmed, Abhay Singh Chautala, Balbir Singh, Rajesh Nagar, Jogi Ram Sihag, Ram Kumar Gautam, Mohd. Ilyas, Leela Ram, Sheeshpal Singh, Amarjeet Dhanda, Ram Karan, Rao Dan Singh, Lakshman Napa, Laxman Singh Yadav, Rakesh Daultabad & Dharam Singh Chhoker M.L.As. raised various matters/ demands of their respective Constituencies.

#### **IX. WALK OUT.**

During the Zero Hour Dr. Bishan Lal, a Member from the Indian National Congress Party staged a walk out as a protest against not getting the opportunity to speak during the Session.

#### **X. ADJOURNMENT OF THE SITTING.**

The Deputy Speaker announced that the House is adjourned for 1 hour for Lunch Break.

**(The House then adjourned at 1.24 P.M. for 1 hour and re-assembled at 2.24 P.M.)**

#### **XI. RESUMPTION OF ZERO HOUR.**

During the Zero Hour, the Speaker again allowed the Members to raise various matters/ demands of their respective Constituencies. Thereafter, S/Shri Dura Ram, Smt. Shally, Jagdish Nayar, Somvir, Nayan Pal Rawat, Smt. Renu Bala, Bishan Lal Saini, Aseem Goel, Narender Gupta, Parveen Dagar, Mahipal Dhanda, Ishwar Singh, Satya Parkash, Induraj, Bishamber Singh, Deepak

Mangla, Ram Niwas, Ram Kumar Kashyap & Ghan Shyam Saraf M.L.As. raised various matters/ demands of their respective Constituencies.

**XII. WELCOME TO THE FORMER, MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

During the Zero Hour, the Speaker on behalf of the House, welcomed Shri Rajdeep Phaugat, former Member of Haryana Legislative Assembly who was sitting in the VIPs' Gallery to witness the proceedings of the House.

**XIII. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

**(i) Regarding the drug menace in the State.**

The Speaker informed the House that he had received a Calling Attention Motion No. 15 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding the drug menace in the State and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 25 given notices of by Shri Amit Sihag and 3 other M.L.As. (Shri Shishpal Singh, Shri Mewa Singh & Smt. Geeta Bhukkal) on the similar subject, which has been clubbed with Calling Attention Motion No. 15, hence, Shri Amit Sihag and 2 other Members can ask their supplementaries at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 41 given notice of by Shri Neeraj Sharma on the similar subject, which has been clubbed with Calling Attention Motion No. 15, hence, he can also ask his supplementary at the time of discussion.

He further asked Shri Abhay Singh Chautala, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Home Minister then made a statement.

**XIV. WELCOME TO THE FORMER, MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

During the discussion on the Calling Attention Motion No. 15, the Speaker on the behalf of the House welcomed to Shri Naresh Sharma, former Member of



Haryana Legislative Assembly who was sitting in the VIPs' Gallery to witness the proceedings of the House.

## **XV. RESUMPTION OF CALLING ATTENTION MOTION**

### **(ii) Regarding problem of water logging and consolidation of Land in the State.**

The Speaker informed the House that he had received a Calling Attention Motion No. 35 given notice of by Smt. Kiran Choudhry, M.L.A. regarding problem of water logging and consolidation of Land in the State and the same has been admitted.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry then read out her notice.

The Deputy Chief Minister then made a statement.

## **XVI. PRESENTATION OF REPORTS OF THE COMMITTEE ON PUBLIC ACCOUNTS.**

- (i) The Chairperson (Shri Varun Chaudhary) of the Committee on Public Accounts presented the Eighty Third Report of the Committee on Public Accounts for the year 2022-2023 on Reports of the Comptroller and Auditor General of India on Compliance Audit of Social, General and Economics Sectors and State Finances for the year ended 31<sup>st</sup> March, 2020.
- (ii) The Chairperson (Shri Varun Chaudhary) of the Committee on Public Accounts presented the Eighty Fourth Report of the Committee on Public Accounts for the year 2022-2023 on Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31<sup>st</sup> March, 2018.

## **XVII. CONGRATULATIONS/APPRECIATION GIVEN BY THE CHIEF MINISTER.**

The Chief Minister appreciated all the Members of the House for taking interest in E-Vidhan System.

He further informed the House that after making necessary amendments in Rules, the timings of the Sitting of the House has been enhanced from 4 hrs. to 6 hrs., which proved a good experience.

He also praised of the food facility which has been started for the Members of this House on prescribed subsidized rates on the pattern of Parliament.

He also congratulated the winners of Commonwealth Games, 2022 and announced in the House that the winners will be honoured on 16<sup>th</sup> August, 2022 at 5.00 P.M. in Gurugram.

He further congratulated to all for the Raksha Bandhan festival.

He also appealed to all the Members of House that we should perform our moral duty for the celebration of “Amrit Mahotsav of Independence”.

#### **XVIII. BRIEF STATEMENT MADE BY THE CHIEF MINISTER.**

The Chief Minister made a brief statement in regard to various matters/issues raised by the Hon'ble Members in Zero/Interruption Hour during the Session from 08.08.2022 to 10.08.2022.

#### **XIX. PAPERS LAID ON THE TABLE OF THE HOUSE.**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 8 on the Table of the House.

#### **XX. LEGISLATIVE BUSINESS**

##### **(i) BILLS FOR CONSIDERATION AND PASSING**

##### **1. The Haryana Goods and Services Tax (Amendment) Bill, 2022.**

At 5.44 P.M., the Deputy Chief Minister moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 19 were put together and carried.

Schedule 4 and 5 were put together and carried.

Sub Clause 1 of Clause 1, the Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**2. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.**

At 5.47 P.M., the Agriculture and Farmers Welfare Minister moved-

That the Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill be taken in to consideration at once.

Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members of the Indian National Congress Party spoke for 1 minute respectively.

The Chief Minister by way of reply spoke for 4 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2 was put and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers Welfare Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**3. The Haryana Municipal Corporation (Amendment) Bill, 2022.**

At 5.54 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken in to consideration at once.

Shri Jagbir Singh Malik, a Member from the Indian National Congress Party spoke for 2 minutes.

The Urban Local Bodies Minister, by way of reply, spoke for 3 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

Shri Jagbir Singh Malik, a Member from the Indian National Congress Party spoke for 2 minutes.

The Deputy Chief Minister also spoke for 2 minutes.

The Urban Local Bodies Minister, by way of reply, spoke for 2 minutes.

*The motion was put and carried.*

#### **XXI. MATTER IN REGARD TO CHHUCHAKWAS BYE PASS.**

During the Legislative Business, Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, raised the matter regarding the Chhuchakwas Bye Pass and asked the clarification from the Deputy Chief Minister.

The Deputy Chief Minister clarified the position in this regard.

#### **XXII. RESUMPTION OF THE LEGISLATIVE BUSINESS.**

##### **4. The Haryana Municipal (Amendment) Bill, 2022.**

At 6.08 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**(ii) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)**

**The Haryana Police (Amendment) Bill, 2022.**

At 6.11 P.M., the Home Minister introduced the Haryana Police (Amendment) Bill, 2022 and also moved-

That the Haryana Police (Amendment) Bill be taken into consideration at once.

Shri Jagbir Singh Malik, Shri Varun Chaudhary and Shri Aftab Ahmed, Members from the Indian National Congress Party spoke for 2, 3 minutes and for a while respectively.

The Deputy Chief Minister, spoke for 1 minute.

The Chief Minister also spoke for 3 minutes.

The Home Minister, by way of reply spoke for 1 minute.

On a suggestion made by some Members of the Indian National Congress Party and agreed by the Chief Minister and the Deputy Chief Minister, the Home Minister with the permission of the Speaker, moved-

“The Haryana Police (Amendment) Bill, 2022 may be referred to the Select Committee for consideration”.

He also moved-

That this House authorizes the Speaker, Haryana Vidhan Sabha to constitute the Select Committee keeping in view the proportionate strength of various parties in the House.

*The motion was put and carried unanimously.*

**XXIII.WELCOME TO THE FORMER MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.**

During the Legislative Business, the Speaker on behalf of the House, welcomed Shri Phool Singh Kheri, former Member of the Haryana Legislative Assembly, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

**XXIV.WELCOME TO THE MEMBERS WHO WERE BORN BEFORE  
THE INDEPENDENCE OF THE INDIA.**

The Deputy Chief Minister suggested that on the occasion of 'Amrit Mahotsav of Independence' the House should welcome the three Members namely Dr. Raghuvir Singh Kadian, Shri Ram Kumar Gautam & Shri Ranjeet Singh Chautala, Power Minister, who were born before India got its freedom.

The Speaker, on behalf of the House then welcomed the above named Members. He further wished longevity for the above said Members.

The Deputy Speaker occupied the Chair from 12.28 P.M. to till the adjournment of the sitting for lunch break.

*The Sabha then adjourned sine die.*

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